

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**  
**ORIGINAL APPLICATION No. 33 OF 2016 (SZ)**

**IN THE MATTER OF:**

Vakkanti Koteswar Rao

....

Applicant(s)

Versus

Ministry of Environment Forest & Climate Change  
Government of India, New Delhi  
& 7 Others

....

Respondent(s)

**JOINT COMMITTEE REPORT**

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**Place: Hyderabad**

**Date: 19-02-2021.**



**REPORT OF THE JOINT COMMITTEE CONSTITUTED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, CHENNAI IN Original Application NO.33 OF 2016 SZ) FILED BY SHRI VAKKANTI KOTESHWAR RAO Vs Union of India MOEF&CC and Ors.**

It is to submit that Sri Vakkanti Koteswara Rao, H.No.2-8, Komatikunta (V), Nereducherla (M), Nalgonda District (now Suryapet District) has filed an Application before the Hon'ble National Green Tribunal, Southern Zone, Chennai (Original Application No. 33 of 2016) against M/s. Deccan Cements Ltd (8<sup>th</sup> Respondent). As per the Hon'ble NGT orders, a joint committee was constituted and submitted report to the Hon'ble NGT.

The Hon'ble NGT has passed orders dated 11.01.2021 and directed the joint committee to consider the objections submitted by the applicant on the joint committee report and directed to submit further report.

In this regard, the Para wise reply to the objections raised by the applicant is submitted as below.

**Para-1 of objections:-** No Remarks.

**Para-2 of objections:-**

**Reply:-** The joint committee has submitted detailed report including objections raised by the applicant to the Hon'ble NGT.

**Para-3 of objections:-**

**Assessment of Environmental Compensation with respect to Pollution is Incorrect and Unjustifiable.**

The Applicant submits that the Environmental Compensation assessed by the Committee with respect to Pollution and Failure of Environmental Compliance on Respondent No.8 is very less and incorrect to the facts and circumstances of the present case. The Applicant also states that the present case was filed in the year 2016.

**Reply:-** As per the CPCB guidelines and as per the orders of Hon'ble NGT for the assessment of Environmental Compensation, a period of past 5 years was considered for assessment i.e., for a period 2015-2020. The committee has examined records pertaining to this period from TSPCB and it is noticed that during the year 2015 TSPCB has carried out monitoring and the values of the



Ambient and Stack are within the limits. Similarly, TSPCB carried out monitoring in the year 2017 and the values are within the limits (Annexure-1). The Committee has examined and assessed the Environment Compensation as per the procedure laid down and as per the guidelines of CPCB. Subsequently, as per Continuous Stack Emission Monitoring System Data, the Stack Emission values exceeded for 15days during the period 17<sup>th</sup> February 2018 to 30<sup>th</sup> March 2018. The Joint Committee inspected the industry on 18.02.2020 and observed the AAQ Monitoring values are exceeding the limits. Subsequently, notice was issued to the industry on 20.05.2020 to take measures for compliance. Again, the industry was inspected on 19.06.2020, during the inspection it was observed that the industry has taken measures for control of fugitive emissions. CAAQM values are within the limits during the above period. Again AAQM was conducted on 13.07.2020 and the values are within the stipulated limits. Hence, the Environment Compensation has been assessed based on the violations observed during the last 5 years period. The assessed amount of Environment Compensation is Rs.28,20,000/-. The project proponent has paid the environmental compensation amount of Rs.28,20,000/- to the TSPCB on 13.11.2020 (Annexure-2).

**Para-3 of objections:-**

Further, it is pertinent to state that the Central Pollution Control Board has issued Show Cause Notice dated 02.06.2017 on Respondent No.8 under Sec.5 of the Environment Protection Act, wherein the Industry of Respondent No.8 has been identified as one of the 17 categories of highly polluting industries which have been discharging environmental pollutants directly or indirectly into the ambient air and water and the same is having potential threat to cause adverse effect on the water and air quality.

**Reply:-** CPCB has issued the show cause notice dated 02.06.2017 (Annexure-3A) to the project proponent directing to show cause as to why the unit should not be closed down on account of failure to submit a specific road map for compliance with notified standards.

The project proponent vide letter dated 20.06.2017 (Annexure-3B) has submitted reply to the show cause notice of CPCB dated 02.06.2017 along with action plan (Road map) for up gradation of pollution control equipment. Subsequently, the project proponent has sought time up to March 2019. CPCB



vide Letter dated 06.09.2017 (Annexure-3C) has extended the time limit up to 31.08.2018. The project proponent vide letters dated 30.12.2017 (Annexure-3D), 17.01.2018 (Annexure-3E) and 27.01.2018 (Annexure-3F) submitted reply to CPCB. The project proponent vide letter dated 09.08.2018 (Annexure-3G) has submitted the compliance report on the completion of the modification of APCDs to CPCB.

**Para-4 of objections:-**

**Green Belt was not maintained by Respondent No.8 as per the Environmental Clearance dated 27.12.2007 and 11.05.2017.**

**Reply:-** As per the EC order Dt: 11.05.2017, Greenbelt shall be developed in 33% of the project area within the plant premises with at least 10 mts wide Greenbelt on all sides along the periphery of the project area, along road sides etc.,

As per the EC order dated 27.12.2007 issued to the Cement Plant, the total area of the plant is 53.8 Ha the Greenbelt area development required is at least 18Ha. While issuing EC order dated 11.05.2017, it was stated that the Regional office has submitted compliance report Dt:25.05.2016 and Project Proponent has complied with the condition stipulated in EC Dt:27.12.2007 except plantation of Greenbelt i.e., out of 18 Ha the Project Proponent has brought 16.4 Ha under Greenbelt development by planting different types of trees in and around the Colony, Cement plant areas. The project proponent committed that the remaining area will be planted during the next monsoon. So far, the industry has developed greenbelt of 18.5 Ha in the premises of plant and colony there by meeting 33% of area, but not fulfilled 10 mts width wide along the periphery.

**Para-5,6,7,8 and 9 of objections:-**

**Restoration and Reclamation of Mine-1 was not done as per the conditions of Forest and guidelines issued by the Hon'ble Supreme court**

**Reply:-** It is submitted that, ML-1 is closed and handed over to Forest Department on 23.01.2000. But, the Project Proponent is directed by MoEF&CC in their letter dated.04.07.2016 (Annexure-4), to take up reclamation works. Accordingly, the Project Proponent is given a notice (Annexure-5) by District Forest Officer, Suryapet to take up reclamation works by progressive back filling of mine along with growing of grass & fodder. Accordingly, the 8<sup>th</sup>



respondent has taken up closure of Mine-I followed by progressive back filling up of the pit (Photos enclosed) (Annexure-6A). Further, It is submitted that With regard to the Office Memorandum dated 16.01.2020 of MoEF&CC, Gol, it is a directive to the Authorities to include the following additional condition in the Environmental Clearances already granted to mining projects and to be granted henceforth. *“The mining lease holder shall, after ceasing mining operations, under take re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.,”*

**Para-10,11,12 and 13 of objections:-**

**Consent to Establish was not obtained for the Construction of Railway line.**

The applicant submits that the respondent 8 has constructed railway line in the reserve forest without obtaining consent to establish and operate from state pollution control board.

**Reply:-** The letter dated 16.04.2018 of Ministry of Railways stipulates regarding obtaining of the CFE / CFO from State PCB for the establishment of new railway siding / operation of existing siding. The Railway siding is located within the premises of the Project Proponent and the industry has already obtained CFE / CFO of the State PCB for the entire area for carrying out activities related to the production of Clinker / Cement (Annexure-6B).

It is to submit that that Railway Siding is used for the transport of the raw material and products of the industry and is located within the industry premises. All the activities/utilities of the industry are part of the cement manufacturing.

**Para No.13 of objection:-**

The project proponent has failed to obtained permission from the forest department for construction of new railway line. They encroached huge area of reserve forest for construction of railway line.

**Reply:-** The Joint Committee has reported that *“From the survey it is observed that the project proponent has encroached in to the reserve forest area for the purpose of erecting some permanent structures like sheds and power plant to an extent of 8.02 Hects. Hence the project proponent is instructed by the*



committee to go for diversion of the RF area to the extent required by following due procedures as per Rules” (Annexure-7).

Accordingly, the project proponent has applied for diversion/regularization of 8.07 Ha for the alleged encroachment in to reserve forest (Annexure-8).

**Para-14 of objections:-**

**Committee exercising the power of Judiciary.**

The allegation is regarding the declaration by the project proponent there is no litigation pending against the project in spite of the present NGT case pending, in their application (Form-1) submitted to the MoEF&CC, GOI in connection with proposed expansion of the Cement Plant. The application for EC for the expansion is under process at MoEF&CC. The project proponent shall submit the revised information to the MoEF&CC regarding the present NGT case.

**Reply:-** It is to submitted that the said application for proposed expansion of the cement plant is still under process at MoEF&CC, GOI, it was recommended that the project proponent shall submit the information related to present NGT case to MoEF&CC. Subsequently, the Project Proponent has informed MoEF&CC about the same. The MoEF issued terms of reference vide F.No.J-11011/572/2007-IA.II(I), dated.10.11.2020 (Copy enclosed) (Annexure-9), wherein point no.13 states about the present NGT case.

**Para-15 of objections:-**

**Mining activities by Respondent No.8 at a distance of 1.5km from the Ancient Monument of Janaphad Darga.**

**Reply:-** The Archaeology and Museums Department, Government of Telangana vide Lr Rc. No.S1/609/2017 Dt.30.06.2017 (Annexure-10) has informed that the Janpahad Dargah located at Bhavanipuram, Ravipahad village of Palakeedu Mandal, Suryapet District is not a protected monument of their department. Hence, the allegation that the mine area is located within the buffer zone of Janpahad Dargah does not arise as it is not a protected monument.



**Para-16, 17, 18, 19 and 20 of objections:-**

Compensatory land to the extent of 73.93 Hects has not been handed over to the Forest Department as per the conditions of forest approval for mine-2.

Suppression of materials facts by the committee before the Hon'ble NGT.

**Reply:-** As per the directions given by DFO, Nalgonda, the 8<sup>th</sup> respondent (Project Proponent) restricted their mining activities within the lease area i.e., 73.93 Ha till date. The user agency also offered equivalent CA land at 2 places (copies enclosed) (Annexure-11 A & B).

The project proponent has handed over the land and it is mutated in the name of Forest Department in Revenue records.

The CA land equivalent to the area diverted for mining is handed over by the Project proponent along with costs towards its development (maps of CA land enclosed). However the applicant repeatedly mentions the same allegation through various other official correspondences but denies to agree the fact that the Non-forest CA land equivalent to the area diverted is handed over & mutated in the name of Forest Department in revenue records.

It is further submitted that, the drafts of notification proposals of CA land has to be carried out by Forest dept. They are currently under progress. The Project proponent has nothing to do with the notification of these lands once they are mutated & handed over to Forest Department.

**Para-21 of objections:-**

**Operation of Mine-3 without closure and reclamation of Mine-2 which is in violation of the conditions of EC granted to Mine-3 dated 18.10.2007.**

**Reply:-** The Joint Committee in the earlier report has submitted about the operation of the mine-2 and mine-3. The details are as follows.

M/s. Deccan Cements Limited has violated the specific condition III of MOEF No. 11015/642/2007-IA.II(M), Dt.18.10.2009 by conducting Mining activity in Mine-3 simultaneously with Mine-2 before exhaustion of mineable Ore of Mine-2 and produced Lime Stone of 1000 MT in the year 2014-15, 2,29,400 MT in the year 2015-16 and 1,81,000 MT in the year 2016-17 (Upto the date of 04.01.2017) i.e. before the date of order issued by MOEF No. J-



11015/375/2015-IA.II(M), Dt. 05.01.2017 for enhancement of Production capacity of Mine-3. The condition was relaxed in the next EC order, dated.05.01.2017.

**Para-22 of objections:-**

**Compliance report is not filed as per the OM issued by the MoEF.**

**Reply:-** It is submitted that, as per the OM of MoEF, dated.09.09.2011 (Annexure-12) stated that, the project proponent shall submit the Stage-I Forest Clearance within 12-18 months for grant of EC which otherwise the EC granted stands rejected and the project proponent has to obtain EC de-novo. It is submitted that, this clause mentioned in the O.M. is applicable to the proposals for diversion of Forest land that are submitted after the year 2011. It is further submitted that, the Project Proponent has obtained EC for ML-3 in 2007, in which no specific time is mentioned. Hence, the applicant's objection that the EC is invalid due to non submission of Forest Clearance in time does not arise (Annexure-13). The project proponent has submitted the Forest Clearance that was granted by MoEF in their letter dated.13.09.2013 (copy enclosed) (Annexure-14 A&B). Again, the project proponent has submitted for enhanced EC by revising their mining plan for enhanced production. Accordingly, EC was granted in 2017.

**Para- 23 and 24 of objections:-**

**Mine-2 approval was revoked in 2000 due to non-compliance of conditions of Forest approval.**

**Reply:-** In reply to the objections raised by the applicant, it is submitted that, the then District Forest Officer has only issued a notice to the 8<sup>th</sup> respondent in this regard. The applicant quotes this official correspondence which is 20 years old. The appropriate authorities in MoEF &CC have already issued E.C., in 2007 after due verification.

The project proponent (Respondent No.8) has provided an equivalent CA land in 1997, in lieu for the diverted forest land of 73.93 Ha in two places viz., 1)43.909 Ha in Gurrambodu & 2) 30.028 Ha in Nambapuram of P.A. Pally. (Copies of land documents along with copies of mutations are enclosed) (Annexure-11 A&B).



Encroachment of Reserve Forest to an extent of 31.63 Ha by 8<sup>th</sup> respondent

Reply:- It is submitted that, the Divisional Forest Officer, Flying Squad Party has entirely upon satellite images & confirmed in her report that vast extent of Forest Land is encroached. It is submitted that the DFO, Flying Squad has not done any field survey, not verified any records & not sought any clarification from the District Forest Officer, Suryapet to ascertain the satellite images. It is submitted that, DGPS survey was conducted for entire Saidulanama Reserve Forest Block from 10.01.2021 to 11.02.2021 duly verified & ground truthed the entire Forest Block to ascertain the facts along with Survey & Revenue Departments (Maps enclosed) and confirmed that the project proponent (M/s DCL) has not wilfully encroached into Forest Land other than 8.02 Ha that was already mentioned. Hence, it is prayed before the Hon'ble Tribunal to dismiss the plea & the objections filed by the applicant.

Submitted.

*[Signature]*  
District Forest Officer,  
Suryapet  
District Forest Officer  
SURYAPET.

*[Signature]*  
Environmental Scientist,  
TSPCB,BO, Hyderabad

ENVIRONMENTAL SCIENTIST  
CENTRAL LABORATORY  
STATE POLLUTION CONTROL BOARD  
TEL. NO. 23333333  
RAJAWAN, A-3 I.E. SANAGHOLI CAMP,  
HYDERABAD - 500 030.

*[Signature]*  
Asst. Director,  
Mines & Geology,  
Suryapet  
Asst. Director of Mines and Geology  
SURYAPET

*[Signature]*  
Dist. Collector,  
Suryapet  
DISTRICT COLLECTOR,  
SURYAPET





TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL LABORATORY  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Medak Dist.  
FORM IV

ANNEXURE-1

(See Rule – 34 and sub-section (3) of Section 26 of the Act)

Report No. 2017 -1- 31A

Dated: 3/2/2017

I hereby certify that I, Md.Sadiq Ali, Board Analyst duly appointed under sub-section (2) of Section 29 of the Air (as Prevention and Control of Pollution) Act 1981, received a stack monitoring sample on 27/1/2017, (collected on 24/1/2017) from Zonal Lab, R.C.Puram, a sample of M/s.Deccan Cements Ltd., Bhavanipuram, Janphad(V),Nereducherla (M),Nalgonda (District)(Old) , Suryapet (Dist)New.

The sample was in a condition fit for analysis report below:

I further certify that I have analyzed the aforementioned sample on 3/2/2017 and declare the results of the analysis to be as follows:

Sl. No.	Stack Identity	Parameter	Result mg/Nm <sup>3</sup>	Standard mg/Nm <sup>3</sup>
1.	Stack attached to main kiln –II of 3030 TPD capacity.	SPM	30	50
2.		SO <sub>2</sub>	48	100
3.		NO <sub>2</sub>	162	800

The condition of the seals, fastening, and container on receipt was "Intact"

**Observations of Sampling In charge:**

- 1) The main kiln –II was operating at 3030TPD during monitoring.
- 2) Air Pollution Control equipment Provided: "RABH (Reserve Air Bag House)" was Operating at the time of Monitoring.
- 3) The height of the stack attached to the main Kiln-II is 123 mtrs.

Signed this: 3/2/2017

Md. Sadiq Ali  
BOARD ANALYST

To

The Environmental Engineer,  
T.S.Pollution Control Board,  
RO-Nalgonda





TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL LABORATORY  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Medak Dist.  
FORM IV

(10)

(See Rule – 34 and sub-section (3) of Section 26 of the Act)

Report No. 2017 -1- 32A

Dated: 3/2/2017

I hereby certify that I, Md.Sadiq Ali, Board Analyst duly appointed under sub-section (2) of Section 29 of the Air (as Prevention and Control of Pollution) Act 1981, received a stack monitoring sample on 27/1/2017, (collected on 24/1/2017) from Zonal Lab, R.C.Puram, a sample of M/s.Deccan Cements Ltd., Bhavanipuram, Janphad(V),Nereducherla (M),Nalgonda (District)(Old) , Suryapet (Dist)New.

The sample was in a condition fit for analysis report below:

I further certify that I have analyzed the aforementioned sample on 3/2/2017 and declare the results of the analysis to be as follows:

Sl. No.	Stack Identity	Parameter	Result mg/Nm <sup>3</sup>	Standard mg/Nm <sup>3</sup>
1.	Stack attached to captive power plant of 15 M.W capacity	SPM	64	115
2.		SO <sub>2</sub>	112	600
3.		NO <sub>2</sub>	18	300

The condition of the seals, fastening, and container on receipt was "Intact"

**Observations of Sampling In charge:**

- 1) The captive power plant was operating at 14.5 MW during monitoring.
- 2) Air Pollution Control equipment Provided: "ESP's " and are in working condition.
- 3) The height of the stack attached to captive power plant is 75 mtrs.

Signed this: 3/2/2017

Md. Sadiq Ali  
BOARD ANALYST

To

The Environmental Engineer,  
T.S.Pollution Control Board,  
RO-Nalgonda

9.30/





TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL LABORATORY  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Medak Dist.  
FORM IV

(11)

(See Rule – 34 and sub-section (3) of Section 26 of the Act)

Report No. 2017 -1- 33A

Dated: 3/2/2017

I hereby certify that I, Md.Sadiq Ali, Board Analyst duly appointed under sub-section (2) of Section 29 of the Air (as Prevention and Control of Pollution) Act 1981, received a stack monitoring sample on 27/1/2017, (collected on 24/1/2017) from Zonal Lab, R.C.Puram, a sample of M/s.Deccan Cements Ltd., Bhavanipuram, Janphad(V),Nereducherla (M),Nalgonda (District)(Old) , Suryapet (Dist)New.

The sample was in a condition fit for analysis report below:

I further certify that I have analyzed the aforementioned sample on 3/2/2017 and declare the results of the analysis to be as follows:

Sl. No.	Stack Identity	Parameter	Result mg/Nm <sup>3</sup>	Standard mg/Nm <sup>3</sup>
1.	Stack attached to cement mill-III of 150 TPH capacity.	SPM	35	50
2.		SO <sub>2</sub>	36	100
3.		NO <sub>2</sub>	102	800

The condition of the seals, fastening, and container on receipt was "Intact"

**Observations of Sampling In charge:**

- 1) The cement mill-III was operating at 150 TPH during monitoring.
- 2) Air Pollution Control equipment Provided: "Bag filters" and are in working condition.
- 3) The height of the stack attached to cement mill-III is 45 mtrs.

Signed this: 3/2/2017

Md. Sadiq Ali,  
BOARD ANALYST

To

The Environmental Engineer,  
T.S.Pollution Control Board,  
RO-Nalgonda





# TELANGANA STATE POLLUTION CONTROL BOARD

ZONAL LABORATORY

25-35/11, Tulasi Reddy Complex, R.C.Puram, Medak Dist.

## ANALYSIS REPORT

(12)

(Ambient Air)

Reports No: 2017 - 01- 34A

1. Name & Address of the Industry : M/s.Deccan Cements Ltd., Bhavanipuram, Janphad(V), Nereducherla (M), Nalgonda (District) (Old) , Suryapet (Dist)New.
2. Date of sampling : 24.1.2017
3. Sample Received on : 27.1.2017
4. Sample collected by : Zonal Lab, R.C.Puram.

S.No	Sample Location	Results		
		RSPM $\mu\text{g}/\text{m}^3$	SO <sub>2</sub> $\mu\text{g}/\text{m}^3$	NO <sub>2</sub> $\mu\text{g}/\text{m}^3$
1.	AAQM: carried out near main gate of the industry.	89	5	14
National Ambient Air Quality Standards(NAAQS)		100	80	80

- RSPM : Respirable Suspended Particulate Matter.  
SO<sub>2</sub> : Sulphur Dioxide.  
NO<sub>2</sub> : Nitrogen Dioxide.

### Observation of Sampling In charge:

- 1) The industry has provided ESP, Bag house, RABH as Pollution control equipments.
- 2) Wetting of the internal roads of industries is being done by mobile water sprinkling tankers at the time of monitoring.
- 3) No fugitive emissions observed during the time of monitoring.

Mhd. Sadiq Ali  
SENIOR ENVIRONMENTAL SCIENTIST





# TELANGANA STATE POLLUTION CONTROL BOARD

ZONAL LABORATORY

25-35/11, Tulasi Reddy Complex, R.C.Puram, Medak Dist.

## ANALYSIS REPORT

(13)

(Ambient Air)

Reports No: 2017 - 01- 35A

1. Name & Address of the Industry : M/s.Deccan Cements Ltd., Bhavanipuram, Janphad(V),Nereducherla (M),Nalgonda (District) (Old) , Suryapet (Dist)New.
2. Date of sampling : 24.1.2017
3. Sample Received on : 27.1.2017
4. Sample collected by : Zonal Lab, R.C.Puram.

S.No	Sample Location	Results		
		RSPM $\mu\text{g}/\text{m}^3$	SO <sub>2</sub> $\mu\text{g}/\text{m}^3$	NO <sub>2</sub> $\mu\text{g}/\text{m}^3$
1.	AAQM: carried out near site explosive magazine between mine-II & III.	72	6	15
National Ambient Air Quality Standards(NAAQS)		100	80	80

- RSPM : Respirable Suspended Particulate Matter.  
SO<sub>2</sub> : Sulphur Dioxide.  
NO<sub>2</sub> : Nitrogen Dioxide.

### Observation of Sampling In charge:

- 1) Wetting of the internal roads of mine is being done by mobile tankers at the time of monitoring.
- 2) No fugitive emissions observed during the time of monitoring.

Mohd. Sadid Ali  
SENIOR ENVIRONMENTAL SCIENTIST





TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL LABORATORY  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Medak Dist.  
FORM IV

(14)

(See Rule – 34 and sub-section (3) of Section 26 of the Act)

Report No. 2017 -7- 17A

Dated: 31/7/2017

I hereby certify that I, Md.Sadiq Ali, Board Analyst duly appointed under sub-section (2) of Section 29 of the Air (as Prevention and Control of Pollution) Act 1981, received a stack monitoring sample on 29/7/2017, (collected on 28/7/2017) from Zonal Lab, R.C.Puram, a sample of M/s.Deccan Cements Ltd., Bhavanipuram, Janphad(V),Nereducherla (M),Nalgonda (District) (Old) , Suryapet (Dist)New.

The sample was in a condition fit for analysis report below:

I further certify that I have analyzed the aforementioned sample on 31/7/2017 and declare the results of the analysis to be as follows:

Sl. No.	Stack Identity	Parameter	Result mg/Nm <sup>3</sup>	Standard mg/Nm <sup>3</sup>
1.	Stack attached to 3030TPD Kiln-II through	SPM	26	30
2.		SO <sub>2</sub>	15	100
3.		NO <sub>2</sub>	396	800

The condition of the seals, fastening, and container on receipt was "Intact"

**Observations of Sampling In charge:**

- 1) The Kiln-II was operating at 3000 TPD against the installed capacity of 3030 TPD during monitoring.
- 2) Air Pollution Control equipment Provided is RABH and are in working condition.
- 3) The height of the stack attached to Kiln-II is 123 mtrs.

Signed this: 31/7/2017

Md. Sadiq Ali  
BOARD ANALYST

To

The Environmental Engineer,  
T.S.Pollution Control Board,  
RO-Nalgonda





TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL LABORATORY  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Medak Dist.  
FORM IV

(15)

(See Rule – 34 and sub-section (3) of Section 26 of the Act)

Report No. 2017 -7- 18A

Dated: 31/7/2017

I hereby certify that I, Md.Sadiq Ali, Board Analyst duly appointed under sub-section (2) of Section 29 of the Air (as Prevention and Control of Pollution) Act 1981, received a stack monitoring sample on 29/7/2017, (collected on 28/7/2017) from Zonal Lab, R.C.Puram, a sample of M/s.Deccan Cements Ltd., Bhavanipuram, Janphad(V),Nereducherla (M),Nalgonda (District)(Old) , Suryapet (Dist)New.

The sample was in a condition fit for analysis report below:

I further certify that I have analyzed the aforementioned sample on 3/2/2017 and declare the results of the analysis to be as follows:

Sl. No.	Stack Identity	Parameter	Result mg/Nm <sup>3</sup>	Standard mg/Nm <sup>3</sup>
1.	Stack attached to 70 TPH Cement mill through Bag filter	SPM	18	30

The condition of the seals, fastening, and container on receipt was "Intact"

**Observations of Sampling In charge:**

- 1) The Cement mill was operating at 70 TPH during the time of monitoring.
- 2) Air Pollution Control equipment Provided is **Bag Filters** and are in working condition.
- 3) The height of the stack attached to Cement mill is 38 mtrs.

Signed this: 31/7/2017

Md. Sadiq Ali.  
BOARD ANALYST

To

The Environmental Engineer,  
T.S.Pollution Control Board,  
RO-Nalgonda





TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL LABORATORY  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Medak Dist.  
FORM IV

(16)

(See Rule – 34 and sub-section (3) of Section 26 of the Act)

Report No. 2017 -7- 19A

Dated: 31/7/2017

I hereby certify that I, Md.Sadiq Ali, Board Analyst duly appointed under sub-section (2) of Section 29 of the Air (as Prevention and Control of Pollution) Act 1981, received a stack monitoring sample on 29/7/2017, (collected on 28/7/2017) from Zonal Lab, R.C.Puram, a sample of M/s.Deccan Cements Ltd., Bhavanipuram, Janphad(V),Nereducherla (M),Nalgonda (District)(Old) , Suryapet (Dist)New.

The sample was in a condition fit for analysis report below:

I further certify that I have analyzed the aforementioned sample on 3/2/2017 and declare the results of the analysis to be as follows:

Sl. No.	Stack Identity	Parameter	Result mg/Nm <sup>3</sup>	Standard mg/Nm <sup>3</sup>
1.	Stack attached to 30 TPH Coal mill through Bag filter	SPM	24	30

The condition of the seals, fastening, and container on receipt was "Intact"

**Observations of Sampling In charge:**

- 1) The Coal mill was operating at 26 TPH against the installed capacity of 30TPH during monitoring.
- 2) Air Pollution Control equipment Provided is **Bag filters** and are in working condition.
- 3) The height of the stack attached to Coal mill is 45 mtrs.

Signed this: 31/7/2017

Md. Sadiq Ali.  
BOARD ANALYST

To

The Environmental Engineer,  
T.S.Pollution Control Board,  
RO-Nalgonda





**STACK EMISSION ANALYSIS REPORT**

Name & address of the industry : M/s Deccan Cements Ltd.,  
Bhavanipuram, Janpahads (V),  
Nereducherla (M), Nalgonda District.

Sample No. : 15 – 11 –T 18

Date of monitoring : 19.11.2015

Stack identity : Stack attached to 70 TPH coal fired boiler

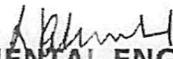
Control equipment : ESP.

Monitoring conducted by : Analyst Gr. I

S. No.	Parameters	Values (mg/Nm <sup>3</sup> )	Standard (mg/Nm <sup>3</sup> )
1	SPM	101	115

SPM : Suspended Particulate Matter.

  
ANALYST GR-I

  
ENVIRONMENTAL ENGINEER





**STACK EMISSION ANALYSIS REPORT**

Name & address of the industry : M/s Deccan Cements Ltd.,  
Bhavanipuram, Janpahads (V),  
Nereducherla (M), Nalgonda District.

Sample No. : 15 – 11 –T 17

Date of monitoring : 19.11.2015

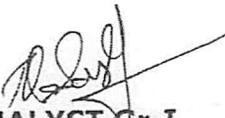
Stack identity : Stack attached to 3000 TPD Kiln & Raw mill

Control equipment : RABH.

Monitoring conducted by : Analyst Gr. I

S. No.	Parameters	Values (mg/Nm <sup>3</sup> )	Standard (mg/Nm <sup>3</sup> )
1	SPM	36	50

SPM : Suspended Particulate Matter.

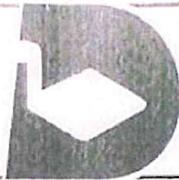
  
ANALYST Gr-I

  
ENVIRONMENTAL ENGINEER



ANNEXURE-2  
(19)

DECCAN CEMENTS LIMITED



WORKS BHAVANPURAM  
JANAPADI (Post) PIN - 508 218  
PALAKAVEDI (Mandla)  
SURYAPET Dist (T.S.)  
Phones 08683 229503, 229504  
08683 229505, 229507  
Fax 08683 229502  
E-mail dcfactory@deccan.com  
CIN L26942TG1979PLC002500  
Website www.deccancements.com

Ref. No.DCL/PQC/SGM(W)/011/2020

Date: 12.11.2020.

To,  
The Member Secretary,  
TS Pollution Control Board,  
Paryavarana Bhavan, A-III,  
Industrial Estate, Sanathnagar,  
**HYDERABAD – 500 018.**

Sir,

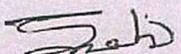
Sub : Submission of DD for Environmental Compensation Reg.

Ref : Order No: NLG-144/TSPCB/UH-V/TF/2018-1162, dated 04.11.2020.

As above reference we are here with submitting the Demand draft drawn in favour of **Member Secretary, T.S. Pollution Control Board, Payable at Hyderabad**, dated 11.11.2020 bearing No: 342851 for Rs. 28,20,000/- (Rupees Twenty eight lakhs twenty thousand only) towards Environmental compensation as assessed by the board as per the directions of Hon'ble NGT for the non-compliance observed for 94 days period. Kindly acknowledge the receipt of the same.

Thanking you sir,

Yours Sincerely,  
For Deccan Cements Limited,

  
(N. Srinivasa Raju)  
Sr. General Manager (Works)



Encl: Andhra Bank Demand draft Bearing No. 342851.



REGD. OFFICE : 6-3-666/B, "Deccan Chambers", Somajiguda, Hyderabad - 500 082.  
Phone : +91 (40) 23310168, 23310552, 23310561, 23310599 Fax : +91 40 23318366



(20)

ANNEXURE-3-A

SPEED POST

B-33014/7/IPC-II/2017-18/6/27

June 02, 2017

To,

M/s Deccan Cements Ltd.,  
Janpahad,  
Nereducherla,  
Nalgonda District.,  
Andhra Pradesh - 508001

Show Cause Notice under Section 5 of the Environment (Protection) Act, 1986

WHEREAS, the cement industries are identified as one of the 17 categories of highly polluting industries which have been discharging environmental pollutants directly or indirectly into the ambient air and water, having potential threat to cause adverse effect on the water and air quality; and

WHEREAS, Ministry of Environment, Forests & Climate Change has notified emission norms for Particulate matter, SO<sub>2</sub> & NO<sub>x</sub> vide GSR 612 (E) dated 25.08.2014; and amended it vide GSR 496 (E) dated 09.05.2016 for all cement industries and vide GSR 497 (E) dated 10.05.2016 for cement industries, carrying out co-processing of wastes in their cement kilns; and

WHEREAS, on request of cement industries, timeline was extended up-to March 31, 2017 to comply with the aforesaid notified emission standards; and

WHEREAS, the matter regarding reconsideration of notified standards was taken up by the Cement Manufacturers Association with the Ministry of Environment, Forest and Climate Change (MoEFCC). In this context, it has been decided by MoEFCC that general extension shall not be granted and any extension regarding compliance shall be based on due assessment and submission of clear / specific road map for compliance with notified standards in a time bound manner. Accordingly, Directions under Section 3 of Environment (Protection) Act, 1986 have been issued by MoEFCC to CPCB on 28.03.2017 to ensure implementation of notified environmental standards for cement industries; and

WHEREAS, you were reminded vide this office letter of even no. dated 30.03.2017 that new notified standards for cement industry have become effective from April 01, 2017 and you were directed to submit clear / specific time-bound action plan for compliance with new notified standards, before April 30, 2017; and

WHEREAS, series of meetings were convened by Regional Directorates of CPCB with Cement industries and State Pollution Control Boards to expedite the submission of action plans and ensure compliance. Based on the inputs received, a standard format has been developed to facilitate cement industries in submission of action plans in a precise & scientific manner and the same was circulated among cement manufacturers. Accordingly, all the cement industries have been directed to submit the specific action plan as per the standard format before 30.04.2017; and

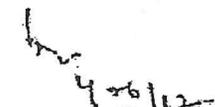
WHEREAS, copies of all such communications / directions are uploaded on the website of CPCB also from time to time.

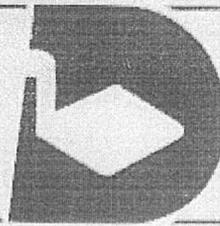
WHEREAS, it is observed that inspite of sufficient opportunities and guidance, the requisite action plan is not submitted by M/s Deccan Cements Ltd., Janpahad, Nereducherla., Nalgonda District., Andhra Pradesh - 508001

WHEREAS, the Ministry of Environment, Forest & Climate Change Government of India, vide Notifications No. S. O. 157 (E) of 27.02.1996 and S. O. 730 (E) dated 10.07.2002, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and rules notified under the Environment (Protection) Rules, 1986 and amendment thereof.

NOW, THEREFORE, based on all material facts available with CPCB, and exercising the powers delegated to the Chairman, Central Pollution Control Board under section 5 of the Environment (Protection) Act, 1986, notice is hereby served to M/s Deccan Cements Ltd., Janpahad, Nereducherla., Nalgonda District., Andhra Pradesh - 508001 to show cause as to why the unit should not be closed down on account of your failure to submit a specific road map for compliance with notified standards.

M/s Deccan Cements Ltd., Janpahad, Nereducherla., Nalgonda District., Andhra Pradesh - 508001 is hereby directed to reply within 15 days from the date of issue of notice, failing which, it will be presumed that the unit has nothing to say in the matter and legal action including prosecution as per the National Green Tribunal Act, 2010 shall be launched.

  
(S.P. Singh Parihar)  
Chairman



ANNEXURE - 3 - B

DCL/CPCB /06/17

Date: 20.06.2017

The Chairman  
Central Pollution Control Board  
Parivesh Bahvan  
Arjun Nagar (E)  
New Delhi-110032

Dear Sir,

Sub: Compliance to the Show Cause Notice under Section 5 of the Environment (Protection) Act, 1986

Ref: Show Cause Notice B-33014/7/IPC-III/2017-18/6127 Dt. 2<sup>nd</sup> June 2017 received on 19.06.2017

We have submitted our compliance and road map to meet the revised norms as per the prescribed format from CPCB (Ministry of Environment, Forest & Climate Change) as notified for emission norms for particular matter, SO<sub>2</sub> & NO<sub>x</sub> Vide GSR 612 (E) dated 25.08.2014 and amended it vide GSR 496(E) date 9.05.2016 for all Cement Industries and vide GSR 497(E) dated 10.05.2016 for carrying out co-processing of wastes in their Cement Kilns and time line was extended up to March 31, 2017 to comply with the aforesaid notified emission standards.

In this regards we have submitted our reply and on 17.04.2017 & 28.04.2017 by email to the CPCB and also sent by courier. However, we are again submitting the same to the CPCB road map for up gradation of our pollution control equipment to meet revised standards of MOEF & CC in the said format for your kind information.

We therefore request you to kindly withdraw the show cause notice issued under Section 5 of the Environment (Protection) Act, 1986.

Thanking you

Yours faithfully  
For Deccan Cements Limited

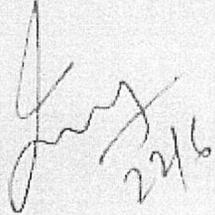
  
G R Ram  
Sr. Vice President

Enclosures:

Annexure-1: Format to inform the status of implementation of Environmental Standards by Cement Industries

Annexure -2: PO Copies

Annexure -3: Material received for the up gradation of the APCE

Received.  
  
22/6





(22)

ANNEXURE - 3 - C

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

SPEED POST

B-33014/7/IPC-II/2017-18/19/16

September 06, 2017

To,

M/s Deccan Cements Ltd.,  
Janpahad, Nereducherla.,  
Suryapet District.,  
Telangana - 508218

**Direction under Section 5 of the Environment (Protection) Act, 1986**

WHEREAS, the cement industries are identified as one of the 17 categories of highly polluting industries which have been discharging environmental pollutants directly or indirectly into the ambient air and water, having potential threat to cause adverse effect on the water and air quality; and

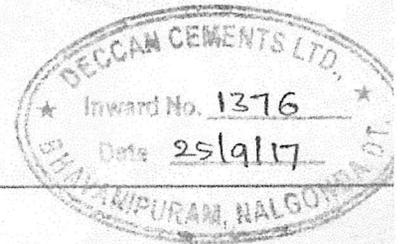
WHEREAS, Ministry of Environment, Forests & Climate Change has notified emission norms for Particulate matter, SO<sub>2</sub> & NO<sub>x</sub> vide GSR 612 (E) dated 25.08.2014; and amended it vide GSR 496 (E) dated 09.05.2016 for all cement industries and vide GSR 497 (E) dated 10.05.2016 for cement industries, carrying out co-processing of wastes in their cement kilns; and

WHEREAS, on request of cement industries, timeline was extended up-to March 31, 2017 to comply with the aforesaid notified emission standards; and

WHEREAS, the matter regarding reconsideration of notified standards was taken up by the Cement Manufacturers Association with the Ministry of Environment, Forest and Climate Change (MoEFCC). In this context, it has been decided by MoEFCC that general extension shall not be granted and any extension regarding compliance shall be based on due assessment and submission of clear/specific road map for compliance with notified standards in a time bound manner. Accordingly, Directions under Section 3 of Environment (Protection) Act, 1986 have been issued by MoEFCC to CPCB on 28.03.2017 to ensure implementation of notified environmental standards for cement industries; and

WHEREAS, you were reminded vide this office letter of even no. dated 30.03.2017 that new notified standards for cement industry have become effective from April 01, 2017 and you were directed to submit clear / specific time-bound action plan for compliance with new notified standards, before April 30, 2017; and

M/s Deccan Cements Ltd., Janpahad, Nereducherla., Suryapet District., Telangana



'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

(23)

WHEREAS, series of meetings were convened by Regional Directorates of CPCB with Cement industries and State Pollution Control Boards to expedite the submission of action plans and ensure compliance. Based on the inputs received, a standard format was developed to facilitate cement industries in submission of action plans in a precise & scientific manner and the same was circulated among cement manufacturers. Accordingly, all the cement industries were directed to submit the specific action plan as per the standard format before 30.04.2017; and

WHEREAS, copies of all such communications/directions were uploaded on the website of CPCB also from time to time and are available; and

WHEREAS, the Ministry of Environment, Forest & Climate Change Government of India, vide Notifications No. S. O. 157 (E) of 27.02.1996 and S. O. 730 (E) dated 10.07.2002, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and rules notified under the Environment (Protection) Rules, 1986 and amendment thereof; and

WHEREAS, meetings with DeNOx suppliers were convened on 15.02.2017 and 07.04.2017. Regarding availability, it was made clear by DeNOx suppliers that supply of DeNOx systems to all the cement plants will not be a problem and for supply to all cement plants, it will require 1 year time; and

WHEREAS, in a meeting with NH<sub>3</sub> suppliers, held on 15.02.2017 and 07.04.2017, it was informed that generation of aqueous ammonia is 4,50,000 MTPA and its sale or utilization is only 2,00,000 MTPA, so there is no problem in meeting the demands of cement plants; and

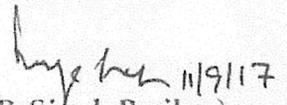
WHEREAS, regarding compliance of PM emissions in clinker cooler sections, in a meeting held on 07.04.2017, Bag Filter suppliers informed that there is no problem to achieve standards as technology is available, only shut down of the kiln is an issue. If space is not available, heat exchanger and Bag filters can be provided at some distance from the cooler and may be connected through the ducts. As a possible way of designing, the maximum time required will be six months; and

WHEREAS, M/s Deccan Cements Ltd., Janpahal, Nereducherla., Suryapet District., Telangana, has sought a timeline upto March 2019 in case of Raw Mill and Jan. 2019 for Cooler for compliance of PM emission norms, which is abruptly on higher side and not acceptable.

(24)

NOW, THEREFORE, exercising the powers delegated to the Chairman, Central Pollution Control Board under section 5 of the Environment (Protection) Act, 1986, M/s Deccan Cements Ltd., Janpahad, Nereducherla., Suryapet District., Telangana, is hereby directed for the following:

1. All necessary steps shall be initiated so as to comply with the notified emission standards by or before 31.08.2018.
2. Accordingly, the action plan shall be revised and 'Revised Action Plan' for compliance of notified emission norms shall be submitted within 15 days from the date of issue of these directions. Failing which, it will be presumed that the unit has nothing to say in the matter and legal action including prosecution as per the National Green Tribunal Act, 2010 shall be launched.

  
(S.P. Singh Parihar)  
Chairman





(25)

**DECCAN CEMENTS LIMITED**



WORKS: BHAVANIPURAM,  
JANPAHAD (Post), PIN : 508 218  
PALAKAVEEDU (Mandal),  
SURYAPET Dist. (T.S.)  
Phones : 08683 - 229503, 229504  
08683 - 229505, 229507  
Fax : 08683 - 229502  
E-mail : dclfactory@yahoo.com  
CIN : L26942TG1979PLC002500  
Website : www.deccancements.com

DCL/CPCB/APCD/SVP08-01

09/08/2018

**The Member Secretary**  
Central Pollution Control Board  
Parivesh Bhavan, East Arjun Nagar  
New Delhi - 110032.

Sir,

Sub: - Compliance Under Section-5 of the Environment (Protection) Act, 1986  
and Completion of the modification of APCD's, as Per Time Bound  
Action Plan Reg.

Ref: -

1. B-33014/7/IPC-II/2017-18/10176 date: 06/09/2017
2. DCL/CPCB/APCD/SVP 06-12 date: 30/12/2017
3. DCL/CPCB/APCD/SCP 07-01 date: 17/01/2018
4. DCL/CPCB/APCD/SVP 08-01 date : 27/01/2018

In continuation to the above references we are here with informing you that we have restarted Kiln after completion of minor rectification jobs on 17/04/2018 and continued up to 25/05/2018. Then stopped to inspect the internal and deviations from the designers recommendations and to Comply the directions under Section-5 of the Environment (Protection) Act, 1986 in respect of Implementation of Notified Environmental Emission Standards in **M/s Deccan Cements Limited**, Bhavanipuram, Janpahad, and Nalgonad (TS).

As per the action plan the up-gradation of the APCD's has been completed and the trial runs taken several times from **12.12.2017 - 25/05/2018** to assess the performance of the upgraded Air Pollution Control Devices. We have stopped the kiln on 25/05/2018 as Clinker stocks are at optimum levels and also to inspect internals as suggested by equipment suppliers for the final check before handing

Regd Office: "Deccan Chambers", 6-3-666/B, Somajiguda, Hyderabad - 500 082.  
Phones : 23310168, 23310552, 23310561, 23310599. Fax : +91(40) 23318366 Grams : SETVEL

Over for the performance guarantee test to operate within revised requirements of CPCB as per directions under Section-5 of the Environment (Protection) Act, 1986.

We are restating the Kiln-1 on 10.08.2018 this is for your intimation. As per the Ref.: 01. CPCB has accepted our plea and granted extension to upgrade the Air Pollution Control Devices to meet the revised norms with in 31<sup>st</sup> August 2018, as part of the revised action plan submitted in our office vide letter no DCL:CPCB:09:2017, Dated: 29.9.2017 executed well within the schedule of the Action Plan.

This is for your kind information and needful.

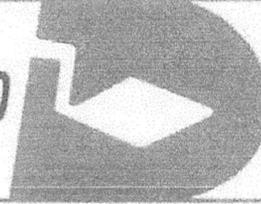
Yours Sincerely  
For M/s. Deccan Cements Limited

  
S. Venkateswarlu  
Sr. Vice President (Works)

CC to:

1. Member Secretary TSPCB Hyderabad.
2. EE, TSPCB, RO, NALGONDA

(26)

**DECCAN CEMENTS LIMITED**

WORKS : BHAVANIPURAM  
 JANPAHAD (Post), PIN : 508 218  
 PALAKAVEEDU (Mandal)  
 SURYAPET Dist. (T.S.)  
 Phones : 08683 - 229503, 229504  
 08683 - 229505, 229507  
 Fax : 08683 - 229502  
 E-mail : dcfactory@yahoo.com  
 CIN : L26942TG1979PLC002500  
 Website : www.deccancements.com

DCL/CPCB/APCD/SVP06-12

30/12/2017

**The Member Secretary**  
 Central Pollution Control Board  
 Parivesh Bhavan, East Arjun Nagar  
 New Delhi -110032.

Sir,

**Sub: - Completion of the erection and modification of APCD &  
 Time Bound Action Plan Execution Status. Reg.**

Ref: -

1. B-33014/73/2016-17/IPC-II- Cement Date: March 30<sup>th</sup> 2017.
2. No.Q-15017/30/2007-CPW Date: March 28<sup>th</sup> 2017.
3. B-33014/7/IPC-II/2017-18/10176 Date: September 6<sup>th</sup> 2017
4. DCL/CPCB/APCD/SVP05-12, Dated :12.12.2017

We are here with submitting the Compliance to the directions under Section-3 of the Environment (Protection) Act, 1986 in respect of implementation of Notified Environmental Emission Standards in M/s Deccan Cements Limited, Bhavanipuram, Janpahad, and Nalgonad (TS). Time bound action plan execution status. As per the action plan the up gradation of the APCD have been completed and the trial runs taken from 12.12.2017 to 26.12.2017 assess the performance of the upgraded installations.

As per the Ref: 3. CPCB has accepted our plea and granted extension to upgrade the APCD to meet the revised norms with in 31<sup>st</sup> August 2018, as part of the revised action plan submitted in our office vide letter no DCL:CPCB:09:2017, Dated: 29.9.2017 executed well within the schedule.

Continued.....

Regd office: "Deccan Chambers", 6-3-666/B, Somajiguda, Hyderabad - 500 082.  
 Phones : 23310168, 23310552, 23310561, 23310599, Fax : +91(40) 23318366 Grams : SETVEL



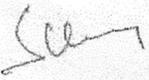
DECCAN CEMENTS LIMITED

Continuation Sheet No.....

We have stopped to make minor rectification based on the performance and recommendations by original equipment suppliers for the up-graded and modified equipment to meet the requirements of CPCB.

This is for your kind information and needful.

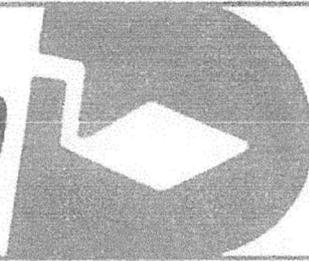
Yours Sincerely  
For M/s. Deccan Cements Limited

  
S Venkateswarlu  
Sr. Vice President (Works)



CC to: 1. Member Secretary TSPCB Hyderabad.

2. EE, TSPECB, RO , NALGONDA

**DECCAN CEMENTS LIMITED**

WORKS : BHAVANIPURAM,  
 JANPAHAD (Post.), PIN : 508 218  
 PALAKAVEEDU (Mandal)  
 SURYAPET Dist. (T.S.)  
 Phones : 08683 - 229503, 229504  
 08683 - 229505, 229507  
 Fax : 08683 - 229502.  
 E-mail : dclfactory@yahoo.com  
 CIN : L26942TG1979PLC002500  
 Website : www.deccancements.com

DCL/CPCB/APCD/SVP07-01

Date: 17.01.2018

**The Member Secretary**  
 Central Pollution Control Board  
 Parivesh Bhavan, East Arjun Nagar  
 New Delhi -110032.

Sir,

**Sub:- Completion of the modification of APCD & As Per Time Bound Action Plan Execution Status. Reg.**

- Ref: - 1. B-33014/73/2016-17/IPC-II- Cement Date: March 30<sup>th</sup> 2017.  
 2. No.Q-15017/30/2007-CPW Date: March 28<sup>th</sup> 2017.  
 3. B-33014/7/IPC-II/2017-18/10176 Date: September 6<sup>th</sup> 2017  
 4. DCL/CPCB/APCD/SVP05-12, Dated :12.12.2017  
 5. DCL/CPCB/APCD/SVP06-12 date: 30/12/2017

We are here with submitting the Compliance to the directions under Section-3 of the Environment (Protection) Act, 1986 in respect of Implementation of Notified Environmental Emission Standards in **M/s Deccan Cements Limited**, Bhavanipuram, Janpahad, and Nalgond (TS). Time bound action plan and execution status.

As per the action plan the up-gradation of the APCD have been completed and the trial runs taken **from 12.12.2017 to 26.12.2017** assess the performance of the upgraded installations.

We have stopped the kiln on 26.12.2017 to make minor rectification based on the data generated during the trial campaign, performance based recommendations and suggestions by original equipment suppliers for the modified equipment to meet the requirements of CPCB.

Further to this we would like to inform you that we are restarting the Kiln tentatively on 18/01/2018 to establish the performance, after some more minor rectifications recommended by equipment suppliers.

Cont..... page-2

As per the Ref: 3. CPCB has accepted our plea and granted extension to upgrade the APCD to meet the revised norms with in 31<sup>st</sup> August 2018, as part of the revised action plan submitted in our office vide letter no DCL:CPCB:09:2017, Dated: 29.9.2017 executed well within the schedule.

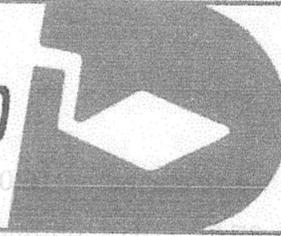
This is for your kind information and needful.

Yours Sincerely  
For M/s. Deccan Cements Limited

  
S. Venkateswarlu  
Sr. Vice President (Works)

CC to:

1. Member Secretary TSPCB Hyderabad.
2. EE, TSPECB, RO , NALGONDA

**DECCAN CEMENTS LIMITED**

WORKS : BHAVANIPURAM,  
 JANPAHAD (Post.), PIN : 508 218  
 PALAKAVEEDU (Mandal)  
 SURYAPET Dist. (T.S.)  
 Phones : 08683 - 229503, 229504  
 08683 - 229505, 229507  
 Fax : 08683 - 229502.  
 E-mail : dcifactory@yahoo.com  
 CIN : L26942TG1979PLC002500  
 Website : www.deccancements.com

DCL/CPCB/APCD/SVP08-01

27/01/2018

**The Member Secretary**  
 Central Pollution Control Board  
 Parivesh Bhavan, East Arjun Nagar  
 New Delhi -110032.

Sir,

**Sub: - Completion of the modification of APCD & As Per Time Bound Action Plan Execution Status. Reg.**

Ref: - 1. DCL/CPCB/APCD/SVP06-12 date: 30/12/2017  
 2. DCL/CPCB/APCD/SCP07-01 date: 17/01/2018

In continuation to the above reference we are here with informing you that we are stopping the kiln on 27/01/2018 to make minor rectification jobs and we will restart the kiln after the completion of the same and also submitting the Compliance to the directions under Section-3 of the Environment (Protection) Act, 1986 in respect of Implementation of Notified Environmental Emission Standards in **M/s Deccan Cements Limited**, Bhavanipuram, Janpahad, and Nalgond (TS). Time bound action plan and execution status. As per the action plan the up-gradation of the APCD have been completed and the trial runs taken **from 12.12.2017 to 26.12.2017** assess the performance of the upgraded installations.

We have stopped the kiln on 26.12.2017 to make minor rectification based on the data generated during the trial campaign, performance based recommendations and suggestions by original equipment suppliers for the modified equipment to meet the requirements of CPCB.

Continued.....

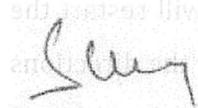
After minor rectification we restarted on 18.01.2018 but the Kiln was stopped due to PH Fan HT Motor failure on 27/01/2018, optimization of APCD are under progress we will inform the status, as and when we revoke the operations.

As per the Ref: 3. CPCB has accepted our plea and granted extension to upgrade the APCD to meet the revised norms with in 31<sup>st</sup> August 2018, as part of the revised action plan submitted in our office vide letter no DCL:CPCB:09:2017, Dated: 29.9.2017 executed well within the schedule.

This is for your kind information and needful.

Yours Sincerely

For M/s. Deccan Cements Limited



S Venkateswarlu

Sr. Vice President (Works)

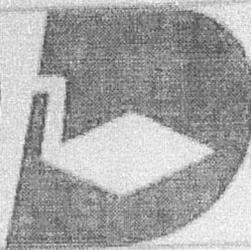
CC to:

1. Member Secretary TSPCB Hyderabad.

2. EE, TSPECB, RO, NALGONDA

Continued.....

# DECCAN CEMENTS LIMITED



DECCAN CEMENTS LIMITED  
JANPAHAD (Pond, PH) 506 213  
PALAKASTHEM (Karnataka)  
SURYAPET (TS)  
Phone: 08641 229500, 229501  
08641 229500, 229501  
Fax: 08641 229500  
Email: deccanfactory@yahoo.com  
CIN: L20542TG1979MCO02500  
Website: www.deccancements.com

(29)

ANNEXURE-3-F

09/08/2018

DCL/CPCB/APCD/SVP08-01

The Member Secretary  
Central Pollution Control Board  
Parvash Bhavan, East Arjun Nagar  
New Delhi -110032.

Sir,

Sub: Compliance Under Section-5 of the Environment (Protection) Act, 1986 and Completion of the modification of APCD's, as Per Time Bound Action Plan Reg.

Ref: -

1. B-33014/7/IPC-II/2017-18/10176 date: 06/09/2017
2. DCL/CPCB/APCD/SVP 06-12 date: 30/12/2017
3. DCL/CPCB/APCD/SCP 07-01 date: 17/01/2018
4. DCL/CPCB/APCD/SVP 08-01 date: 27/01/2018

In continuation to the above references we are here with informing you that we have restarted Kiln after completion of minor rectification jobs on 17/04/2018 and continued up to 25/05/2018. Then stopped to inspect the internal and deviations from the designers recommendations and to Comply the directions under Section-5 of the Environment (Protection) Act, 1986 in respect of Implementation of Notified Environmental Emission Standards In M/s Deccan Cements Limited, Bhavanipuram, Janpahad, and Naigonad (TS).

As per the action plan the up-gradation of the APCD's has been completed and the trial runs taken several times from 12.12.2017 - 25/05/2018 to assess the performance of the upgraded Air Pollution Control Devices. We have stopped the kiln on 25/05/2018 as Clinker stocks are at optimum levels and also to inspect internals as suggested by equipment suppliers for the final check before handing

Regd Office: "Deccan Chambers", 6-3-666/B, Somajiguda, Hyderabad - 500 082.  
Phone: 23310168, 23310552, 23310561, 23310599, Fax: +91(40) 23318366 Grams: SETVEL



(30)

DECCAN CEMENTS LIMITED

Communication Sheet No.

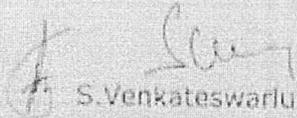
Over for the performance guarantee test to operate within revised requirements of CPCB as per directions under Section-5 of the Environment (Protection) Act, 1986.

We are restating the Kiln-1 on 10.08.2018 this is for your intimation. As per the Ref: 01. CPCB has accepted our plea and granted extension to upgrade the Air Pollution Control Devices to meet the revised norms with in 31<sup>st</sup> August 2018, as part of the revised action plan submitted in our office vide letter no DCL:CPCB:09:2017, Dated: 29.9.2017 executed well within the schedule of the Action Plan.

This is for your kind information and needful.

Yours Sincerely

For M/s. Deccan Cements Limited



S. Venkateswarlu



Sr. Vice President (Works)

CC to:

1. Member Secretary TSPCB Hyderabad.
2. EE, TSPCB, RO, NALGONDA





सत्यमेव जयते

भारत सरकार  
GOVERNMENT OF INDIAपर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE  
क्षेत्रीय कार्यालय (दक्षिणी पूर्व परिसर)/Regional Office (South Eastern Zone)  
1<sup>st</sup> & 2<sup>nd</sup> floor, HEPC Building, No.34, Cathedral Garden Road,  
Nungambakkam, Chennai - 600034  
Ph: 044-28222325 Email: ro.moefccc@gov.in

F.No.F(C)A/11.1/64/AP/4/1/(85)/90/(0) 11374

Dated: 04-07-2016

To

The Principal Secretary to the Government of Telangana  
Environment, Forests, Science & Technology Department,  
Secretariat, Hyderabad-22.Sub: Renewal of Mining Lease for Lime Stone over an extent of 55.71 acres (22.55 ha) in  
Comp No.27 and 28, Saldulnama RF-Miryalaguda Taluk Nalgonda dist-monitoring-  
regarding.

Sir,

The above mentioned forest diversion proposal was monitored on 26 & 27-04-2016 for  
compliance of the Forest Clearance conditions.

- ① The reclamation plan as stipulated in the FC conditions has not been carried out properly and also the mine has not been closed properly as per the IBM approved mine closure plan. Proper sloping has not been provided to the mined out area.
- ② The plantation carried out as part of the reclamation work has been found unsatisfactory. The General Manager, Deccan Cements, present during the inspection has informed that since all the dug up materials are exhausted by the company, enough material is not available for carrying out the reclamation. Hence the UA may be instructed to bring out fresh soil from outside and carry out the reclamation work properly.
3. The lime stone material is dug up from the rocky portions up to a depth of 10 to 20 metres resulting in creation of large water body. The UA, in consultation with DFO, Nalgonda may be asked to carry out pisciculture in the stored water.

Hence in this regard, I am directed to request that a compliance report on the  
above mentioned observations may be sent to the Government of India at the earliest.

Yours faithfully,

  
04/07/16  
(Dr.K.Ganesh Kumar, IFS)  
Dy. Conservator of Forests (Central)

Encl: Monitoring Report

o/c

DESPATCHED  
Date: 04/07/16 Rgt (3)

Scanned with CamScanner



GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

ANNEXURE-5

Rc.No.3242/2017/S1,  
Dt.24.01.2019

(32)

O/o District Forest Officer,  
Suryapet.

Sri. G. Mukund Reddy, Dy.C.F.,  
District Forest Officer.

**NOTICE**

\*\*\*\*\*

Sub : TSFD - FCA - Diversion of 73.93 Ha of forest land in Compt.No.27,  
Saidulnama RF, Nalgonda District in favour of M/s Deccan Cements Ltd.,  
- Communication of Monitoring report of Dy.CF (Central) - Action  
Taken report called for - Notice - issued - Reg.

Ref : PCCF, TS, Hyderabad Rc.No.10981/2002/FCA-5, Dt.01.04.2017.

\*\*\*\*\*

Attention of the Forest Range Officer, Huzurnagar and Deccan Cements Ltd., is invited to the subject and reference cited above, where in as per the monitoring report of the Deputy Conservator of Forests (Central) (Copy enclosed), the following recommendations are made:

1. As per mine closure plan by 2020, 63 Ha have to be left as water body and 10Ha have to be planted up. It was observed that pongamia has been planted however the growth is not satisfactory.
2. A large area of 63 Ha has been left as water body, however no proper sloping has been done in this area as per the approved mining plan. Moreover the plantation said to be done with borrowed black cotton soil is also not in good condition. Hence the water may be converted to a pisci-culture pond and the plantation may be completed with improved techniques.
3. The CA lands proposed in two location i.e., 43.909 Ha in Gurramboddu (V) of Mattampalli (M) & 30.04 Ha in Nambapuram (V) of PA pally mandal. However the CA lands are yet to be declared as PF/RF by the Government.

In view of the it is hereby issued instructions to the UA i.e., M/s Deccan Cements Ltd., to take up works as recommended by the Deputy Conservator of Forests (Central) at the earliest and report the compliance to this office for onward submission.

  
District Forest Officer,  
Suryapet.

To,  
M/s Deccan Cements Limited.,  
Bhavanipuram, Janpahad (M), Suryappet District. 508218.

Copy to the Forest Range Officer, Huzurnagar with instructions to submit the Notification proposals for the CA land in Gurramboddu (V) of Mattampalli (M) handed over by M/s DCL.



(33)

(33)

FILLING WORKS OF ML-1



1605  
02544  
m  
12:52

1605  
 02544  
 m  
 12:52  
 Report  
 02/07/2010



UNDEVELOPED WATER BODY IN ML-1

(34)

(34)



589

22484

m

12:51



FILLING WORK OF ML-1 BY M/S DCL



116  
02232  
m

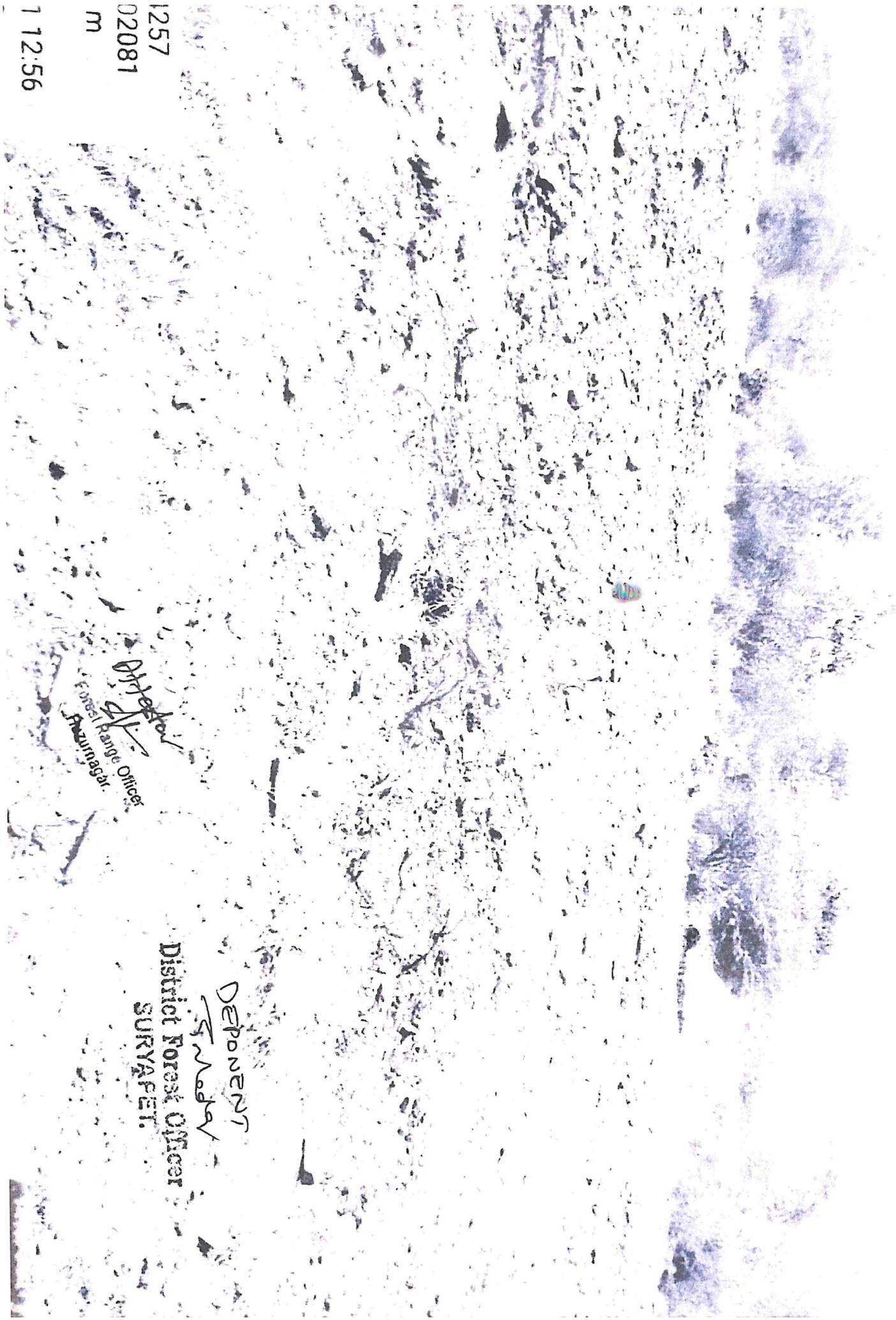
7 12:55

*Arif Rahman*  
Forest Range Officer  
Huzumagar

DEPARTMENT  
*S. M. NABBY*  
District Forest Officer  
SURYAPET.



ILLING WOKES OF ML-1



1257  
02081  
m

1 12:56

*Arjester*  
Forest Range Officer  
Shaurmagar.

DEPONENT  
*S. Madhav*  
District Forest Officer  
SURYAPET.



FILLING & RECLAMATION WORKS OF M/S DCL

(37)



1604  
02542  
m

1 12:52

Handwritten signature and date: 11/25/11

DEPARTMENT

PROJECT



PLANTATION BY M/s DCL



7504  
0106

im

11:13:05

*Handwritten signature*

DEPARTMENT  
SURYAPET  
District Forest Officer  
SURYAPET



(3a)

PARTLY FILLED ML-1 OF M/S DCL





WATER BODY IN MINING LEASE - 2 OF DCL

1411

(40)



7286  
01878  
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1 13:13

Handwritten signature and text, possibly a date or name, written in the lower right corner of the photo.

Devi  
District Forest Officer  
SURYAPET

DEVI



(41)

(11)



PLANTATION BY M/s DCL

7062  
04137  
m

21 13:10

DEPARTMENT OF FORESTRY  
OFFICE OF THE FOREST OFFICER



(42)

(43)

COLLECTION BY M/s DCL



628

17623

m

17:37

DEPT. OF FORESTRY  
 DISTRICT FOREST OFFICE  
 GARDHARA  
 P.O. BOX 100  
 GARDHARA



(43)

PLANTATION WITH DRIP IRRIGATION BY MSDCL



147  
18834

1 16:58

*H. H. H.*  
District Forest Officer  
MIRJAPUR

DEPARTMENT  
*S. M. S.*  
District Forest Officer  
MIRJAPUR



GREEN BELT OF M/s DECCAN CEMENTS LTD

(44)



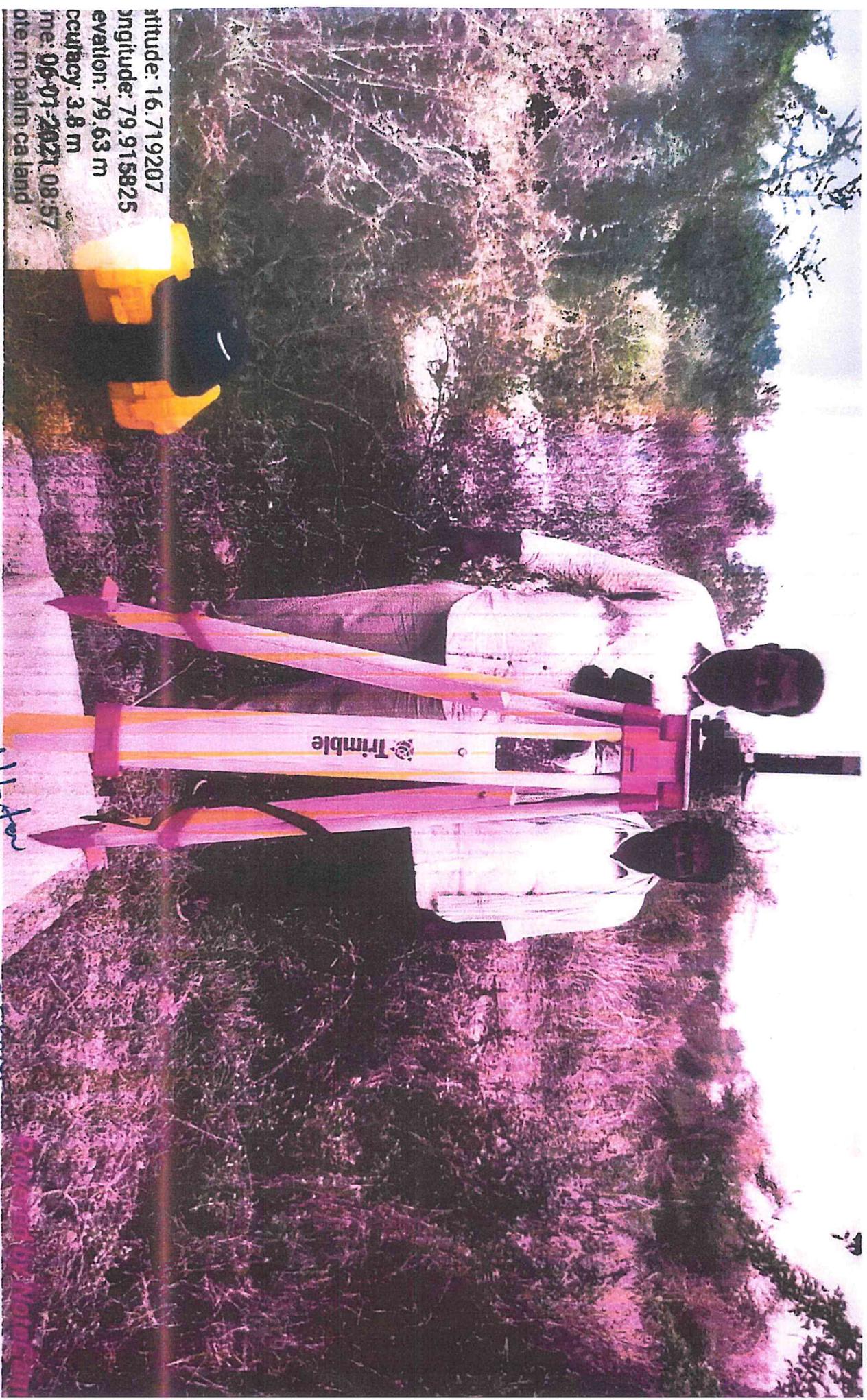
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1754  
m  
21 17:35

*[Signature]*  
District Forest Officer  
SURYAPET

DEPARTMENT  
*[Signature]*  
DISTRICT FOREST OFFICER  
SURYAPET



DGPS SURVEY OF SAIDULNAMA REBLOCK



Latitude: 16.719207  
Longitude: 79.915825  
Elevation: 79.63 m  
Accuracy: 3.8 m  
Time: 06-01-2021 08:57  
Date: m: palm ca land

Affix  
SV

DETON  
SINADAN



DGPS SURVEY OF SAIDL NAMA RF BLOCK

1462

(46)



131

4646

n

112:43

1462

DEPT OF  
AGRICULTURE







(48)

ANNEXURE - 7

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

Rc.No.789/2020/S4,  
Dt.01.07.2020

O/o District Forest Officer,  
Suryapet.

Sri. G. Mukund Reddy, Dy.C.F.,  
District Forest Officer.

**SHOW CAUSE NOTICE**

\*\*\*\*

Sub : TSFD - FC Act, 1980 - NGT - Allegations made by Sri. V. Koteswar Rao,  
against irregularities - Show cause Notice - issued - Reg.

Ref : NGT, Chennai original Application No.33/2016(SZ) (Received on  
01.06.2020)

\*\*\*\*

With reference to the subject cited above, it is to bring to your notice that, certain allegations were levied against your company i.e., M/s Deccan Cements Ltd., Mahankaligudem of Suryapet District by Sri. V. Koteswar Rao. These allegations were under consideration by Hon'ble National Green Tribunal, Southern Zone, Chennai.

The Hon'ble National Green Tribunal has constituted a committee under the chairmanship of Collector & District Magistrate, Suryapet to enquire into the allegations made against M/s Deccan Cements Ltd and to submit a detailed report for further course of action.

The undersigned i.e, District Forest Officer, Suryapet and staff of Huzurnagar Range have conducted DGPS/DGNSS survey during May/June, 2020 to ascertain whether the company has encroached into Reserve Forest area of Saidulnama Forest Block for the purpose of Mining and construction of any other establishment of the company.

The following observations are noticed during the survey:

1. ML-2: Which is granted to the company vide G.O.Ms.No.51, EFS&T (For.1) Dept., Dt.05.05.1998, by diverting an area of 73.909 Ha in Compartment No.27 of Saidulnama Reserve Forest Block. After Survey, it is observed that the total area of the mine is 73.51 Ha, which is less than the actual diverted area.
2. ML-3: Which is granted to the company vide GO Ms.No.85, EFS&T(For-I) Dept., Dt.09.10.2013, by diverting 183.11 Ha, in Saidulnama RF Block in Compartment No.26 & 27. After DGPS/DGNSS Survey, it is observed that, the mining area is occupied an area of 179.18 Ha. Which is less than the actual diverted area.

48-A

Hence, the allegations of encroachment into Forest Land for the purpose of Mining by the Company were not proved.

3. During the DGPS/DGNSS Survey it was observed that, there are permanent establishments such as, Railway Line, Power Plant and sheds, etc., were constructed in Compt.No.26, which is occupied an area of 8 Ha. This is in clear violation of Forest Conservation Act, 1980.

It is learnt that, there are no proposals made for diversion of this piece of Forest Land for the purpose of erecting establishments of your company.

This is also verified from the Satellite imaginary & confirmed that, these encroachments took place from the year 2011-12 to 2015-16.

Hence, you are hereby directed to show proper cause as to why suitable necessary action shall not be initiated against your company alleged violations of encroachments into Forest Land under Forest Conservation Act, 1980.

TREAT THIS AS MOST IMPORTANT

Received  
C.s. 11/7/2020

  
District Forest Officer,  
Suryapet.

O/c

To,

M/s Deccan Cements Limited.,  
Bhavanipuram, Janpahad (M), Suryappet District. 508218.

Copy submitted to Prl. Chief Conservator of Forests (HoFF), TS, Hyderabad for favour of kind information and necessary action.

Copy submitted to Addl. Prl. Chief Conservator of Forests, FCA, TS, Hyderabad for favour of kind information and necessary action.

Copy submitted to Chief Conservator of Forests/Conservator of Forests, Khammam Circle, Khammam for favour of kind information.

  
District Forest Officer,  
Suryapet.

This is to acknowledge that a proposal seeking prior approval of Central Government under the Forest (Conservation) Act 1980 as per the details given below has been successfully uploaded on the portal of the Ministry of Environment, Forests and Climate Change Government of India.

1. **Proposal No.** : FP/TG/RAIL/50143/2020

2. **Proposal Name** : DCL Railway siding 2

3. **Category of the Proposal** : Railway

4. **Date of Submission** : 28/09/2020

5. **Name of the Applicant with Contact Details**

**Name** : SONTI

**Mobile No.** : 9490671896

**State** : Telangana

**District** : Hyderabad

**Pincode** : 500082

6. **Area Applied (ha.)** : 8.07

The proposal will be examined by the Nodal Officer, Forest (Conservation) Act, 1980 to assess its completeness.

(System Administrator)



(50)

ANNEXURE -9

F. No. J-11011/572/2007-IA.II(I)  
Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)

Indira Paryavaran Bhawan  
Jor Bagh Road, Aliganj,  
New Delhi – 110003  
E-mail: dirind-moefcc@gov.in  
Tel: 011-24695368

Dated: 10<sup>th</sup> November, 2020

To

M/s. Deccan Cements Ltd.,  
Village Mahankaligudem, Mandal Palakeedu,  
District Suryapet, Telangana-508218.  
Email:- [dclfactory@yahoo.com](mailto:dclfactory@yahoo.com)

**Subject:** Expansion of Cement Plant of M/s Deccan Cements Ltd., increase of production clinker from 1.7 to 3.2 MTPA, cement from 1.8 to 4.0 MTPA (by Installation of new unit (Unit III), & power from 18 to 33 MW (by Installation of WHRB power Plant) located at Village Mahankaligudem, Mandal Palakeedu, District Suryapet, Telangana– Prescribing of Terms of Reference – regarding.

Sir,

1. This has reference to your online application vide proposal no. IA/TG/IND/128616/2019 dated 30.11.2019 along with copy of prefeasibility report and Form – 1 to propose Terms of Reference under the provisions EIA Notification, 2006 to undertake detailed EIA study for the proposed expansion of cement project mentioned in the subject above. The proposed project activity is listed at Sl. No. 3(b) Cement Plants under Category “A” EIA Notification, 2006 and the proposal is appraised at Central level.

**Details Submitted by the Project Proponent:**

2. M/s. Deccan Cement Ltd (DCL) proposes to increase Clinker Production from 1.7 to 3.2 MTPA, Cement Production from 1.8 to 4.0 MTPA, Power from 18 to 33 MW of existing Cement Plant located at Mahankaligudem Village, Palakeedu Mandal, Suryapet District, Telangana. DCL has submitted an application in the prescribed format along with Form-1 and other reports to the Ministry online on 30.11.2019 vide Online Application No. IA/TG/IND/128616/2009.
3. The existing project was accorded Environmental Clearance (EC) vide Ir.no. J - 11011/572/2007-IA II (I) dated 27.12.2007 & J - 11011/572/2007-IA II (I) dated 11.05.2017. Consent to Operate was accorded by Telangana State Pollution Control Board (TSPCB) vide Ir.no. TSPCB/RCP/NLG/CFO&HWA /HO/2017. Validity of CTO is up to 31.12.2022.
4. The proposed expansion unit will be located at Mahankaligudem Village, Palakeedu Mandal, Suryapet District, Telangana.
5. The present DCL cement plant is located in an area of 53.8 ha. The land area acquired for the proposed expansion is 20.7 ha which is own land. No forestland is involved. The entire land has been acquired for the project. Of the total area 74.5 ha (33% i.e., 25 ha) land will be used for green belt development.

*Terms of Reference for Expansion of Cement Plant of M/s Deccan Cements Ltd., increase of production clinker from 1.7 to 3.2 MTPA, cement from 1.8 to 4.0 MTPA (by Installation of new unit (Unit III), & power from 18 to 33 MW (by Installation of WHRB power Plant) located at Village Mahankaligudem, Mandal Palakeedu, District Suryapet, Telangana.*

Page 1 of 11

o/c

(51)

6. No national park/wildlife sanctuary/biosphere reserve/tiger reserve/elephant reserve etc. are reported to be located in the core and buffer zone of the project. The area also does not report to form corridor for Schedule-I fauna.
7. Total project cost is approx Rs. 600 Cr. Proposed employment generation from expansion will be 170 direct employment and 50 indirect employment.
8. The targeted production capacities are given in below table:

Cement Plant	Present approved Capacity as per MoEF EC (MTPA)			Capacity after proposed expansion (MTPA)		
	Clinker	Cement	Power (MW)	Clinker	Cement	Power (MW)
Unit – I	0.5	0.3	18	0.5	0.3	33MW (18 MW Coal based power plant; 15 MW Waste Heat Recovery Power Plant)
Unit – II	1.2	1.5		1.2	1.5	
Line – III	-	-		1.5	2.2	
<b>Total</b>	<b>1.7</b>	<b>1.8</b>		<b>3.2</b>	<b>4.0</b>	

9. With increase of clinker production capacity, the limestone requirement increases from 2.3 to 4.6 MTPA. This additional requirement of limestone will be met from captive limestone mines located adjacent to the cement plant. The limestone transportation will be done through road.
10. The peak power consumption in the DCL Cement plant complex including mine is 24 MW. The Power requirement is met from existing captive thermal power plant and grid. Additional power required for the proposed expansion is about 24 MW. Additional power requirement will be met from proposed WHRB power plant and grid.
11. The raw material required for production of clinker is Limestone, Iron ore, Bauxite and Coal. The requirement of raw material per annum on an average for the production of clinker and cement is presented below.

S. No.	Material	Before Expansion	After Expansion	Source Locality	
1	Limestone	2.3	4.6	Captive Limestone Mines	
2	Gypsum	0.09	0.20	EID, Parry, Coramandal Fertilizers, Vizag.	
3	Fly ash	0.215	0.380	DCL Captive Power plant and VTPS, KTPP, KTPS, NTPC and ITC.	
4	Coal	Cement Plant	0.310	0.564	Singareni Collieries Company Ltd and Imported Coal
		Power Plant	0.16	0.16	
5	Pet Coke	Cement Plant	-	0.353	Indigenous
6	IR Laterite	0.113	0.212	Mulugu	
7	Iron Ore	0.0025	0.0047	Bellary	

*Terms of Reference for Expansion of Cement Plant of M/s Deccan Cements Ltd., increase of production clinker from 1.7 to 3.2 MTPA, cement from 1.8 to 4.0 MTPA (by Installation of new unit (Unit III), & power from 18 to 33 MW (by Installation of WHRB power Plant) located at Village Mahankaligudem, Mandal Palakeedu, District Suryapet, Telangana.*

S. No.	Material	Before Expansion	After Expansion	Source Locality
8	AL Laterite	0.012	0.023	Rajahmundry

12. Fresh Water requirement increases from 2420 m<sup>3</sup>/day to 3728 m<sup>3</sup>/day. The above requirement will be met from Krishna River/Ground water. DCL has obtained the permission from Irrigation Department for 3750 m<sup>3</sup>/day vide G.O. No. 28, dated. 17.05.2016 from Dept. of Irrigation & CAD, Government of Telangana. Wastewater generated is only from domestic activities at cement plant and residential colony. A full fledged sewage treatment plant (STP) is in operation designed for a maximum load of 300 m<sup>3</sup>/day which is sufficient to handle additional wastewater generation. Treated domestic wastewater is reused for greenbelt development within DCL cement plant complex.
- \*\* 13. There is a court case in NGT Chennai in the matter of Vakkanti Koteswar Rao Vs Union of India and Ors in Original Application No. 33 of 2016 with respect to alleged violations under EIA Notification to the project or related activity. \*\*
14. EIA Consultant: B. S. Envi-Tech Pvt Ltd. [S.No.20, List of Accredited Consultant Organizations (Alphabetically) Rev. 82, Dec. 05, 2019].

**Observations and recommendations of the Committee**

15. The proposal was considered by the Reconstitute Expert Appraisal Committee (Industry-I) during its 14<sup>th</sup> meeting held on 23<sup>rd</sup> to 24<sup>th</sup> December, 2019 After detailed deliberations, the Committee recommended the project proposal for prescribing following specific ToRs for undertaking detailed EIA and EMP study in addition to the generic ToR enclosed at Annexure-1 read with additional ToRs at Annexure-2:
- i. Provision for industrial vacuum cleaner to control the fugitive emissions shall be made.
  - ii. Air cooled condenser shall be installed in the power plant.
  - iii. Particulate emissions from the stacks shall be less than 30 mg/Nm<sup>3</sup> with bag house as APCD. Emission from ESP shall be less than 50 mg/Nm<sup>3</sup>.
  - iv. Traffic management plant to avoid congestion on the roads shall be furnished.
  - v. Scheme to harvest rain water more than the annual water consumption shall be furnished.

**Decision of MoEF&CC**

16. The undersigned is directed to inform that the Ministry of Environment, Forest and Climate Change (MoEF&CC) after accepting the recommendation of the EAC (Industry-I), hereby decided to accord above-said specific ToRs, in addition to the standard ToRs and Sector Specific ToRs as enclosed at Annexure I read with additional ToRs at Annexure-2 for carrying out detailed EIA/EMP for the above project.
17. Project proponent shall furnish the details of NGT case in the EIA report in addition to the above prescribed ToR along with the compliance report to the observations /directions made by NGT in due course.

*Terms of Reference for Expansion of Cement Plant of M/s Deccan Cements Ltd., increase of production clinker from 1.7 to 3.2 MTPA, cement from 1.8 to 4.0 MTPA (by Installation of new unit (Unit III), & power from 18 to 33 MW (by Installation of WHRB power Plant) located at Village Mahankaligudem, Mandal Palakeedu, District Suryapet, Telangana.*

(53)

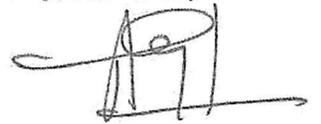
18. It is requested that the draft EIA Report may be prepared in accordance with the above mentioned specific ToRs and enclosed generic ToRs and additional ToRs and thereafter further necessary action including conduct of public consultation may be taken for obtaining Environment Clearance in accordance with the procedure prescribed under the EIA Notification, 2006 as amended.
19. The ToRs are valid for a period of four years from today i.e. 10.11.2020 and will expire on 09.11.2024. There will be no further extension of ToR validity period. This issues with the approval of competent authority.



(A.K. Agrawal)  
Director

Copy to: -

1. **Secretary**, Department of Environment, Government of Telangana, Secretariat Hyderabad.
2. **Regional Officer**, Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), I<sup>st</sup> and II<sup>nd</sup> Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 600034
3. **Chairman**, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office complex, East Arjun Nagar, New Delhi-1100032.
4. **Member Secretary**, Central Ground Water Authority, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011.
5. **Chairman**, Telangana State Pollution Control Board, NH65, MRF Colony, RC Reddy Colony, Ramachandra Puram, Hyderabad, Telangana 502032
6. **District Collector**, District Suryapet, State Telangana.
7. Guard File/Record File/Monitoring File.
8. MoEF&CC Website.



(A.K. Agrawal)  
Director

**GENERIC TERMS OF REFERENCE (ToR) IN RESPECT OF INDUSTRY SECTOR**

1. **Executive Summary**
2. **Introduction**
  - i. Details of the EIA Consultant including NABET accreditation
  - ii. Information about the project proponent
  - iii. Importance and benefits of the project
3. **Project Description**
  - i. Cost of project and time of completion.
  - ii. Products with capacities for the proposed project.
  - iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
  - iv. List of raw materials required and their source along with mode of transportation.
  - v. Other chemicals and materials required with quantities and storage capacities
  - vi. Details of Emission, effluents, hazardous waste generation and their management.
  - vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
  - viii. The project proponent shall furnish the requisite documents from the competent authority in support of drawl of ground water and surface water and supply of electricity.
  - ix. Process description along with major equipment and machineries, process flow sheet (Quantitative) from raw material to products to be provided
  - x. Hazard identification and details of proposed safety systems.
  - xi. Expansion/modernization proposals:
    - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MoEF&CC/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment, Forest and Climate Change as per circular dated 30<sup>th</sup> May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing /existing operation of the project from SPCB/PCC shall be attached with the EIA-EMP report.
    - b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.
4. **Site Details**
  - i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.
  - ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
  - iii. Co-ordinates (lat-long) of all four corners of the site.
  - iv. Google map-Earth downloaded of the project site.

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- v. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
- vi. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
- vii. Landuse break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
- viii. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
- ix. Geological features and Geo-hydrological status of the study area shall be included.
- x. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
- xi. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
- xii. R&R details in respect of land in line with state Government policy

**5. Forest and wildlife related issues (if applicable):**

- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable).
- ii. Land use map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (*in case of projects involving forest land more than 40 ha*).
- iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
- iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon.
- v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area.
- vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife.

**6. Environmental Status**

- i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.
- ii. AAQ data (except monsoon) at 8 locations for PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub>, CO and other parameters relevant to the project shall be collected. The monitoring stations

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- shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.
- iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQQM Notification of Nov. 2009 along with – min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
  - iv. Surface water quality of nearby River (60m upstream and downstream) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
  - v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC.
  - vi. Ground water monitoring at minimum at 8 locations shall be included.
  - vii. Noise levels monitoring at 8 locations within the study area.
  - viii. Soil Characteristic as per CPCB guidelines.
  - ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
  - x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
  - xi. Socio-economic status of the study area.

#### 7. Impact Assessment and Environment Management Plan

- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be well assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
- ii. Water Quality modelling – in case, if the effluent is proposed to be discharged in to the local drain, then Water Quality Modelling study should be conducted for the drain water taking into consideration the upstream and downstream quality of water of the drain.
- iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.
- iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
- v. Details of stack emission and action plan for control of emissions to meet standards.
- vi. Measures for fugitive emission control
- vii. Details of hazardous waste generation and their storage, utilization and disposal. Copies of MOU regarding utilization of solid and hazardous waste shall also be

*Terms of Reference for Expansion of Cement Plant of M/s Deccan Cements Ltd., increase of production clinker from 1.7 to 3.2 MTPA, cement from 1.8 to 4.0 MTPA (by Installation of new unit (Unit III), & power from 18 to 33 MW (by Installation of WHRB power Plant) located at Village Mahankaligudem, Mandal Palakeedu, District Suryapet, Telangana.*

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- included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
- viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.
  - ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
  - x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
  - xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
  - xii. Action plan for post-project environmental monitoring shall be submitted.
  - xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.
8. **Occupational health**
- i. Details of existing Occupational & Safety Hazards. What are the exposure levels of above mentioned hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved,
  - ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre-designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre-placement and periodical examinations give the details of the same. Details regarding last month analysed data of abovementioned parameters as per age, sex, duration of exposure and department wise.
  - iii. Annual report of health status of workers with special reference to Occupational Health and Safety.
  - iv. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers.
9. **Corporate Environment Policy**
- i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
  - ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
  - iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
  - iv. Does the company have system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report
10. Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be

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- provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.
11. Action plan to address the issues raised during Public Hearing issues as per Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 30/09/2020.
  12. Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
  13. A tabular chart with index for point wise compliance of above ToRs.
  14. The ToRs prescribed shall be valid for a period of three years for submission of the EIA-EMP reports along with Public Hearing Proceedings (wherever stipulated).

The following general points shall be noted:

- i. All documents shall be properly indexed, page numbered.
- ii. Period/date of data collection shall be clearly indicated.
- iii. Authenticated English translation of all material in Regional languages shall be provided.
- iv. The letter/application for environmental clearance shall quote the MOEF&CC file No. and also attach a copy of the letter.
- v. The copy of the letter received from the Ministry shall be also attached as an annexure to the final EIA-EMP Report.
- vi. The index of the final EIA-EMP report must indicate the specific chapter and page no. of the EIA-EMP Report
- vii. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MOEF&CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4<sup>th</sup> August, 2009, which are available on the website of this Ministry shall also be followed.
- viii. The consultants involved in the preparation of EIA-EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA-EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. Name of the Consultant and the Accreditation details shall be posted on the EIA-EMP Report as well as on the cover of the Hard Copy of the Presentation material for EC presentation.
- ix. ToRs' prescribed by the Expert Appraisal Committee (Industry) shall be considered for preparation of EIA-EMP report for the project in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006. Where the documents provided are in a language other than English, an English translation shall be provided. The draft EIA-EMP report shall be submitted to the State Pollution Control Board of the concerned State for conduct of Public Hearing. The SPCB shall conduct the Public Hearing/public consultation, district-wise, as per the provisions of EIA notification, 2006. The Public Hearing shall be chaired by an Officer not below the rank of Additional District Magistrate. The issues raised in the Public Hearing and during the consultation process and the commitments made by the project proponent on the same shall be included separately in EIA-EMP Report in a separate chapter and summarised in a tabular chart with financial budget (capital and revenue) along with time-schedule of implementation for complying with the commitments made. The final EIA report shall be submitted to the Ministry for obtaining environmental clearance.

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ANNEXURE-2

ADDITIONAL ToRs FOR CEMENT INDUSTRY

1. Limestone and coal linkage documents along with the status of environmental clearance of limestone and coal mines
2. Quantum of production of coal and limestone from coal & limestone mines and the projects they cater to;
3. Present land use shall be prepared based on satellite imagery. High-resolution satellite image data having 1m-5m spatial resolution like quickbird, Ikonos, IRS P-6 pan sharpened etc. for the 10 Km radius area from proposed site. The same shall be used for land used/land-cover mapping of the area.
4. If the raw materials used have trace elements, an environment management plan shall also be included.
5. Plan for the implementation of the recommendations made for the cement plants in the CREP guidelines must be prepared.
6. Energy consumption per ton of clinker and cement grinding
7. Provision of waste heat recovery boiler
8. Arrangement for co-processing of hazardous waste in cement plant.
9. Trace metals in waste material especially slag.

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### Executive Summary

Executive summary of the report in about 8-10 pages incorporating the following:

- i. Project name and location (Village, Dist, State, Industrial Estate (if applicable))
- ii. Products and capacities. If expansion proposal, then existing products with capacities and reference to earlier EC.
- iii. Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- iv. Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes. Materials balance shall be presented.
- v. Measures for mitigating the impact on the environment and mode of discharge or disposal.
- vi. Capital cost of the project, estimated time of completion
- vii. Site selected for the project – Nature of land – Agricultural (single/double crop), barren, Govt/private land, status of its acquisition, nearby (in 2-3 km.) water body, population, with in 10km other industries, forest, eco-sensitive zones, accessibility, (note – in case of industrial estate this information may not be necessary)
- viii. Baseline environmental data – air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
- ix. Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- x. Likely impact of the project on air, water, land, flora-fauna and nearby population
- xi. Emergency preparedness plan in case of natural or in plant emergencies
- xii. Issues raised during public hearing (if applicable) and response given
- xiii. CSR plan with proposed expenditure.
- xiv. Occupational Health Measures
- xv. Post project monitoring plan

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ANNEXURE-10.

Government of Telangana

From  
The Director,  
Archaeology and Museums Dept.,  
Govt. of Telangana,  
Gunfoundry,  
Hyderabad,  
Tel/Fax 040-23234942

To  
The Member Secretary,  
Telangana State Pollution  
Control Board,  
Paryavarna Bhavan,  
A-3 Industrial Estate,  
Sanathnagar,  
Hyderabad - 500018.

Sir,

Lr.Re.No. S1/609/2017, dated 30.06.2017

Sub:- Archaeology and Museums - Deccan Cements Limited -  
Information on Protection Monuments Regarding.

Ref:- 1) M/s Deccan Cements Limited letter from Sr. Vice President  
Deccan Cements dated 20.05.2017.  
2) Member Secretary, Telangana State, State Pollution Control  
Board, Hyderabad Vide Lr.No.TSPCB/RCP/NLC/CPC/HO/2017  
- 238, dated 30.03.2017.

\*\*\*

With reference to the subject and reference cited. It is to inform  
that Janpahad Dargah, located at Bhavanipuram, Ravi Pahad (Village),  
Palakeedu (Mandal), Suryapet District is not a protected monument of  
this Department.

Yours Faithfully  
Sd/- N.R. Visalatchy, I.Po.S.  
Director

Copy to:  
The Director, Mines Department,  
Government of Telangana, Hyderabad.  
Copy to: The Vice President, M/s Deccan Cements Ltd.,  
Hyderabad for information.

//t.c.b.o./

Assistant Director (Museums)





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ANNEXURE-II-A



(27)

269 (2)

MUTATION CERTIFICATE

This is to certify that the Register Documents bearing No. 2021/97 Dt. 28-5-1997 for an extent of Ac.74-08 guntas or Ac. 74.20 Cents in Sy.Nos. 231,232,233, 235,236,237,240,241 and 242 situated at Nambapuram Revenue village of P.A.Pally Mandal, Nalgonda District, Andhra Pradesh has been changed in Revenue Records through Amendment Register in the name of the Divisional Forest Officer, (B.F.O.) Nalgonda on behalf of Governor of Andhra Pradesh.

*[Signature]*  
3/6/97  
Mandal Revenue Officer  
MANDAL REVENUE OFFICER  
P.A. PALLY.

Copy to M/s Deccan Cements Limited.

*Received by D.F.O. Nalgonda on 28/5/97*



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28

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177

ANNEXURE - I

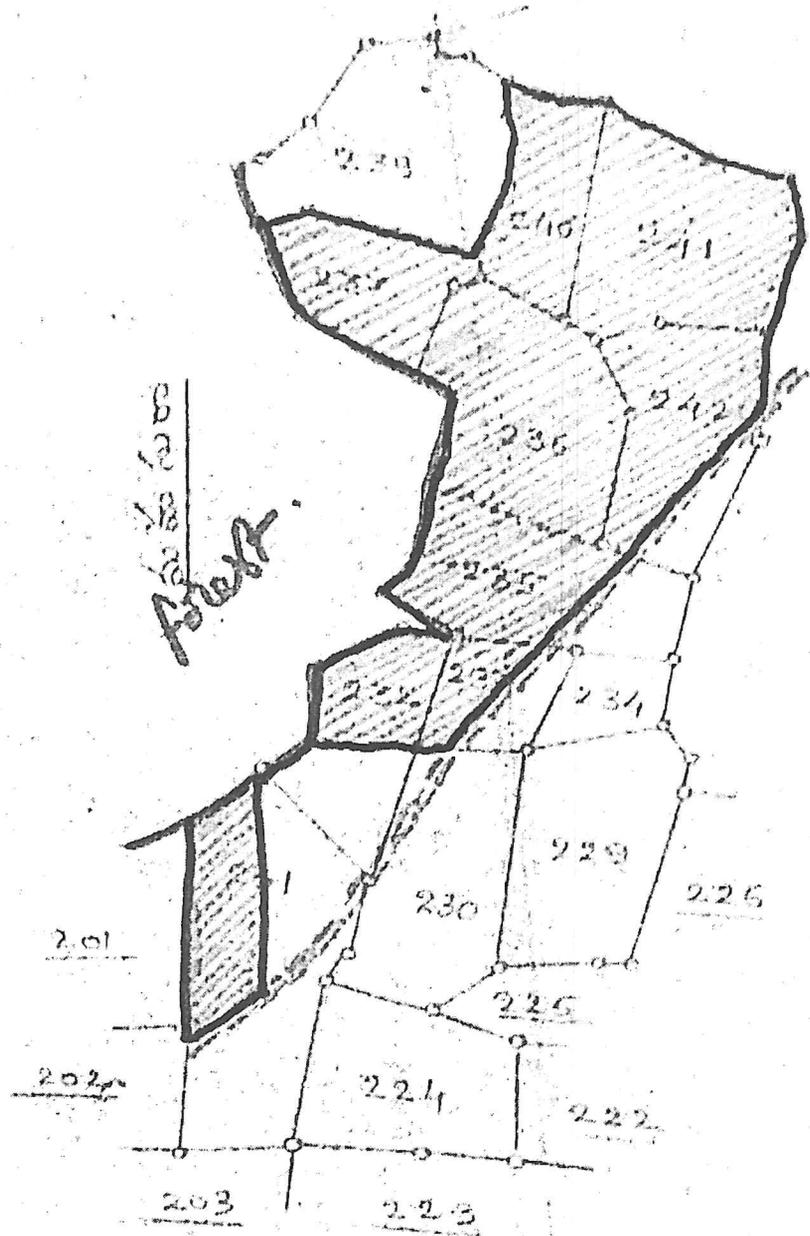
a) Details of equivalent non-forest or degraded forest land identified for raising Compensatory Afforests. (NAMBAPURAM).  
P.A.PALLY MANDAL.

S.NO.	NAME OF THE VILLAGE	NAME OF THE MANDAL	SY.NO.	CLASSIFICATION	EXTENT IN ACRES.
01.	Nambapuram	P.A.Pally	236	Dry	13.35 Guntas ✓
02.	Nambapuram	P.A.Pally	240	Dry	7.10 Guntas ✓
03.	Nambapuram	P.A.Pally	241	Dry	13.23 Guntas ✓
04.	Nambapuram	P.A.Pally	242	Dry	8.28 Guntas ✓
05.	Nambapuram	P.A.Pally	233	Dry	2.02 Guntas ✓
06.	Nambapuram	P.A.Pally	235	Dry	5.20 Guntas ✓
07.	Nambapuram	P.A.Pally	231	Dry	7.20 Guntas ✓
08.	Nambapuram	P.A.Pally	233	Dry	0.03 Guntas ✓
09.	Nambapuram	P.A.Pally	235	Dry	3.07 Guntas ✓
10.	Nambapuram	P.A.Pally	237	Dry	2.21 Guntas ✓
11.	Nambapuram	P.A.Pally	237	Dry	1.19 Guntas ✓
12.	Nambapuram	P.A.Pally	237	Dry	2.38 Guntas ✓
13.	Nambapuram	P.A.Pally	237	Dry	1.18 Guntas ✓
14.	Nambapuram	P.A.Pally	232	Dry	4.04 Guntas ✓
Total :					74.08 Guntas. OR 74.20 Acres.

*[Signature]*  
23/6/97  
Divisional Forest Officer  
Nalgonda.



Surveyed by ...  
 Contd: 74.08 Guntas ... (64)



S/N	Area Guntas
236	13.95
240	4.19
241	7.31
241	11.32
242	8.22
235	2.02
235	5.20
231	7.10
232	0.03
235	2.02
234	2.21
237	1.19
227	2.38
227	1.05
222	1.24
203	12.08

Divisional Forest Officer  
 NALGONDA

Scale = 1" = 100 yds.

Village: Nambapuram  
 Mandal: PRA-palku  
 DIST: Nalgonda

INDEX

- P.F BOUNDARY LINE
- C.A AREA
- Road

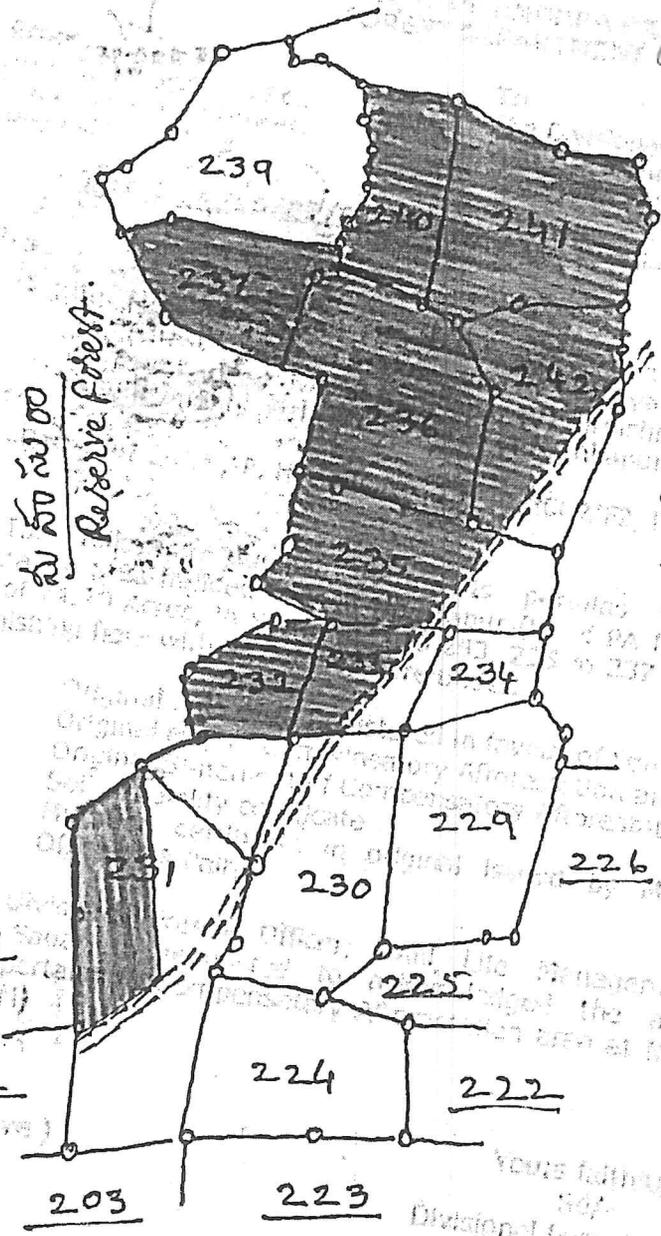


Location Map (Registration)

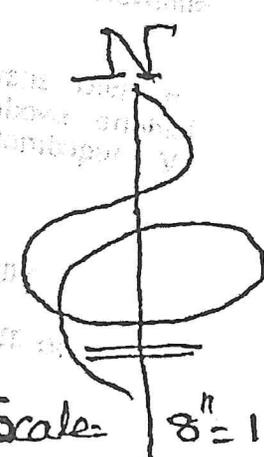
Name of the Pattadar: M/s Deccan Concrete Ltd, 155

Superior, Governor of A.P. Reply. D.F.O. Nalgonda.

(65) 7/14



○ Field boundary.  
 □ Registered area  
 == Village Road.



Scale: 8" = 1 Mile

Village = Nambapuram  
Mandal = P.A. Pally.  
Dist = Nalgonda.

<u>Sy. nos.</u>	<u>Extent</u>
236	13-35
240	7-10
241	13-23
242	8-28
235	8-27
233	2-05
232	4-04
237	8-16
231	7-20
	<u>74-08</u>

*Signature*  
 Signature of the  
 Transferee. Witnesses  
 1. *Whitely*  
 2. *H. S. ...*



(66)

ANNEXURE - 11-B

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This is to certify that Register Documents

bearing No.	729/97	dt.17.5.97	Acs.18.00
	730/97	dt.17.5.97	Acs.18.23
	745/97	dt.23.5.97	Acs.18.19
	746/97	dt.23.5.97	Acs.18.24
	748/97	dt.24.5.97	Acs.17.84
	749/97	dt.24.5.97	Acs.18.00
Total Acres			<u>108.50 cents</u>

Both documents totally an extent of Ac.108.50 cents in Sy.No.540/R.C., situated at Padaveedu Revenue Village of Mattampally Mandal, Nalgonda District, Andhra Pradesh has been changed in Revenue Records through amendment Register in the name of the Divisional Forest Officer (DFO) Nalgonda on behalf of Government of Andhra Pradesh.

Attested  
 [Signature]  
 Divisional Forest Officer,  
 NALGONDA.

MANDAL REVENUE OFFICER  
 MATTAMPALLY



(67)

259

53

CHARGE CERTIFICATE

1. The following land at Gurrambodu Rehabilitation Centre in Sy.No.540 of Pedaveedu Village adjacent to Reserve Forest block Gurrambodu is handedover to Sri B.Yesaiyah, Forester, Janpahad Section under the Supervision of Sri M.Pradyumna Reddy, Forest Range Officer, Miryalaguda as per the instructions of Divisional Forest Officer, Nalgonda, vide ref. no.RC No.4716/89/S5, dt.25.2.1997. on 06.04.1997.
2. The land measuring Ac.108.50cents (Surveyed sketch enclosed).
3. The above land surveyed and measured by Sri.B.Yesaiyah, Forester, Janpahad section under the Supervision of Sri M.Pradumana Reddy, Forest Range Officer and
  - 1) Sri J.Koteswara Rao, Admn.Officer, Deccan Cements Ltd
  - 2) Sri Ch.Kutumba Rao, G.P.A.Holder of Deccan Cements Limited.

HANDED OVER BY :

For Deccan Cements Limited  
( J.KOTESWARA RAO )  
2) Ch. Kutumba Rao  
( CH.KUTUMBA RAO )

TAKEN OVER BY ME

( B.YESAIAH )  
FORESTER  
JANPAHAD SECTION  
MIRYALAGUDA RANGE

Forest Range Officer  
Miryalaguda







మా పంటలను ఇక్కడనుండి సర్కారులకు  
ఇవ్వాలి. పంటలను పండించే ఖర్చును అర్జీ ద్వారా  
పంపించాలి. పంటలను పండించే ఖర్చును 108.50 రూపాయలు.

ఇక్కడ కృషి చేసిన సమయం లోపల అన్ని పంటలు  
సేద్యం చేసి, అన్ని పంటలు సేద్యం చేయాలి. పంటలను  
పండించే ఖర్చును పంపించాలి. పంటలను 27 నాడు  
సేద్యం చేయాలి. 108.50 రూపాయలు పంపించాలి.

సేద్యం చేసిన పంటలను పండించాలి.  
పంటలను పండించే ఖర్చును అర్జీ ద్వారా పంపించాలి.  
పంటలను పండించే ఖర్చును అర్జీ ద్వారా పంపించాలి.  
పంటలను పండించే ఖర్చును అర్జీ ద్వారా పంపించాలి.

నా పంటలను పండించాలి. పంటలను పండించే ఖర్చును  
సర్కారులకు పంపించాలి. పంటలను పండించే ఖర్చును  
పంపించాలి.

సాక్షుల సంతకములు  
N. S. V. NARASIMHA RAO

పంపించాలి.  
B. S. S. S.

2. C. Narayana Rao  
6/1/97  
3. P. V. Narayana Rao  
6/1/97

The area 108.50 Cents Handed over  
by me.

For Deccan Cements Limited  
K. KOTESWARARAO

The above area taken over  
by me

H. Reddy  
Forest Officer  
Tampahall

H. Reddy  
6/1/97  
Forester  
Tampahall

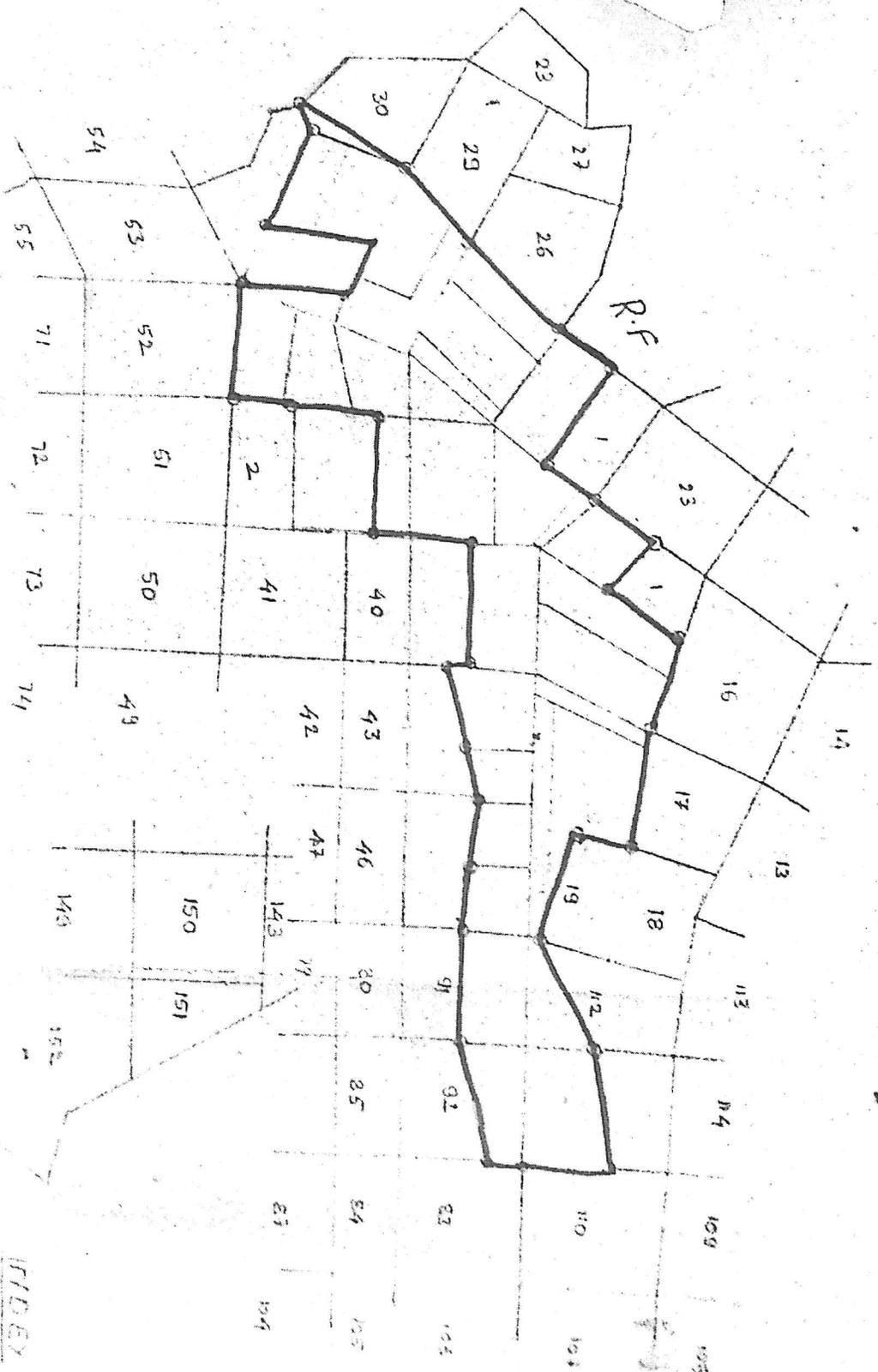


(70)

DISTRICT: NALGONDIH  
MANDAL: MATRAMPALLY  
VILLAGE: GURRAM BODU  
H/O: DE DRA VEEDU

258  
258

Compounding for  
88 mps Decade 1970  
M. Bhanu Prasad



INDEX



1 F. BOUNDARY LINE - - -

ON AREA

TAKEN OVER BY

*[Signature]*  
Secton Stampalad

HANDED OVER BY  
For Devar Cement Limited

*[Signature]*  
Devar Cement Limited

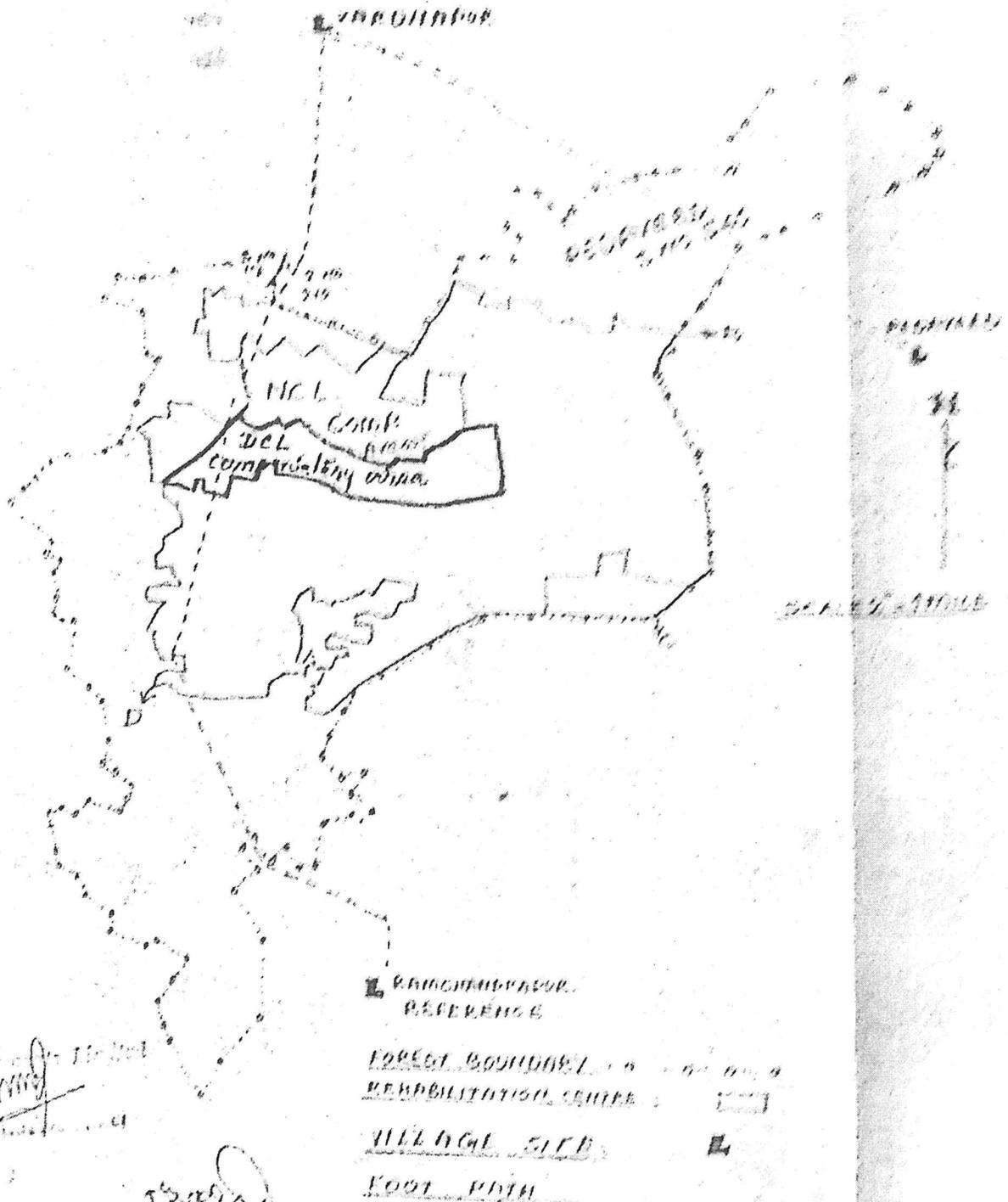
*[Signature]*

Devar Cement Limited  
Dist - Giddalur



(71)

LOCATION MAP OF C. D. NIKHAI GUPTA, B. D. D. GUPTA  
IN SY NO. 540 OF PE. DAVLEDDU VILLAGE



For [Signature]

Section [Signature]

[Signature]  
Forest Officer



(72) (283)

GOVERNMENT OF ANDHRA PRADESH

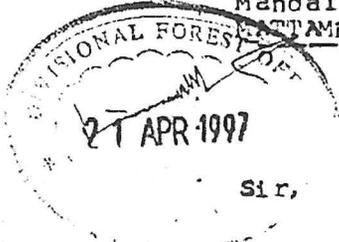
REVENUE DEPARTMENT

From:

To:

Sri M. Sunder, B.Com.,  
Mandal Revenue Officer,  
MATTAMPALLY.

The Divisional Forest Officer,  
NALGONDA.



No. N/55 / Dated: 2-04-1997.

Sir,

Subs-Rehabilitation - Mattampally Mandal - Pedaveedu  
Village S.No. 540 - Assigned to 23 Displaced  
persons under Rehabilitation Rules - Offered for  
Compensatory Land serial afforsatation in lieu of  
Forest Land - Regarding.

Ref:-Your Letter RC.No. 4716/89/85, dated: 11-03-1997.

I invite attention to your letter cited above and inform  
you that the following displaced persons have been assigned  
lands as per their eligibility at Gurrambodu Rehabilitation  
Centre on Free of cost as shown against their names.

Sl. No.	Name of the Person to whom Patta issued/ Father's Name	Sy.No.	Classifi- cation	Extent
1	2	3	4	5
1.	Karnati Pitchaiah, S/o Chandraiah	540/30/2 540/32/2A	Dry Dry	0.79 <u>4.21</u> 1-20 <u>5.00</u> 1-99
2.	Katla Peda Mallaiah, S/o Pitchaiah	540/32/2B 540/32/1B 540/33/B	Dry Dry Dry	0.99 <u>1.00</u> 3.01 <u>5.00</u> 3-01
3.	Tekulapalli Kistaiah, S/o Yellaiah	540/33/2	Dry	5.00 ✓
4.	Kambalapalli Venkaiah, S/o Muthaiah	540/33/1 540/25/1A 540/25/1A	Dry Dry Dry	1.34 1.70 1.96 <u>5.00</u>
5.	Mattampally Yellaiah, S/o Anthaiah	540/25/1C 540/25/2C 540/34/2	Dry Dry Dry	0.90 0.90 3.19 <u>5.00</u>
6.	Andugula Pentaiah, S/o Muthaiah	540/25/1B 540/25/2B	Dry Dry	2.50 2.50 <u>5.00</u>

Contd...2



7.	Kethavath Dakky S/o Thavurya	540/24/2	Dry	5.00
8.	Chikambatla China ramaiah S/o Jangaiah	540/34/1 540/35/1 540/35/2/A	Dry Dry Dry	1.84 2.33 0.84 <u>5.00</u>
9.	Ramavath Jagna, S/o Hemla	540/35/2B 540/38/2B	Dry Dry	3.87 1.17 <u>5.00</u>
10.	Mudavath Manya S/o Deva	540/37	Dry	<u>5.00</u> 3-50
11.	Mudavath Dhana S/o Devla	540/38/2A 540/38/1C	Dry Dry	4.83 0.17 <u>5.00</u>
12.	Smt. Narendas Durgamma W/o Durgaiyah	540/38/1 B	Dry	5.00
13.	Kakunuri Ramulu, S/o Kistaiah	540/38/1A 540/22/2 540/19/1 B 540/19/1C 540/19/2B	Dry Dry Dry Dry Dry	0.88 2.40 0.50 0.50 1.03 <u>5.26</u>
14.	Kukkala Venkaiah S/o Ramaiah	540/21/1	Dry	5.00
15.	Gaddala Kashaiah S/o Ramaiah	540/19/2 540/21/2 540/20/1	Dry Dry Dry	0.56 3.00 1.44 <u>5.00</u>
16.	Gaddala Rajamma W/o Purushotham	540/20/2	Dry	5.00
17.	Kukkala Bikshmaiah S/o Gurvaiah	540/20/2A 540/20/2B 540/44/1A 540/45/2C 540/45/2C	Dry X Dry X Dry Dry Dry	1.36 2.66 0.69 0.30 <u>5.00</u>
18.	Alimineti Ramaiah S/o Chellaiah	540/39/1	Dry	5.00
19.	Bezawada Chinachennaiah S/o Laxmaiah	540/44/1A 540/44/1D 540/45/1	Dry Dry Dry	2.23 0.21 2.56 <u>5.00</u>
20.	Ramavath Manya S/o Parsiya	540/81/221A 540/81/222C 540/81/1A	Dry Dry Dry	1.71 3.28 Gts. 0.45 2.84 <u>5.00</u>
21.	Kadali Bichaiah S/o Ayalinna	540/81/2C 540/81/1A 540/81/1B 540/82/1B	Dry Dry Dry Dry	0.10 Gts 2.06 0.10 2.74 <u>5.00</u>



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03

1	2	3	4	5
22	Pagilla Gopaiah S/o Sayanna	540/81/2A 540/82/1A 540/112/2B 540/111/1C	Dry Dry Dry Dry	0.60 0.62 2.85 <u>0.93</u> 5.00
23	Chinta Shankamma (Aliah Durgamma) W/o Chandralah	540/111/2	Dry	5.00

GRAND TOTAL OF THE LANDS: Ac. 115-00

A-108-50

It is also inform you that the above assignees are free to alienate the above lands without any conditions irrespective of the fact whether they are assigned on market value or free of market value. The Lands shown above are free from any encumbrances, encroachments and they are classified as "Non-Forest Lands" in the Village Records of Pedaveedu. The assigned lands have not been proposed or will be proposed for any/other purposes or alternative land use. The above non forest lands have not been proposed in any other projects for compensatory afforestation purpose to Forest Department in lieu of Reserved Forest. All the above 23 assignees have credited the entire cost of land value.

Yours faithfully,

*[Signature]*  
3/4/97  
MANDAL REVENUE OFFICER,  
MATTAMPALLY.



(75)  
Paryavaran Bhavan,  
C.G.O. Complex, Lodi Road,  
New Delhi-110003.  
Telefax: 24362434

Dated the 9<sup>th</sup> September, 2011

OFFICE MEMORANDUM

**Sub: Consideration of projects for grant of environment clearance under EIA Notification, 2006, which involve forestland – Procedure to be followed – further clarifications - Regarding.**

Ministry of Environment & Forests had earlier issued an office memorandum vide no. J-11015/200/2008-IA.II(M) dated 31.3.2011 prescribing the procedure to be followed for consideration of projects for environmental clearance, which involve forestland.

2. Based on the experience gained in implementation of the Instructions contained in the above referred O.M. and taking into consideration the inputs / feedback received from various stakeholders as also in light of the judgment of the Hon'ble Supreme Court dated 6.7.2011 in the IA No. 1868, 2091, 2225-2227, 2380, 2568 & 2937 in W.P. No. 202 of 1995 – T.N. Godavarman Thirumulpad Vs. UOI & Ors in Lafarge Mining / Forest case, the matter has been further considered.

3. Now, therefore, in partial amendment of the above referred O.M. dated 31.3.2011, it has been decided that the following procedure shall be adopted for consideration of projects for environmental clearance, which involve forestland:

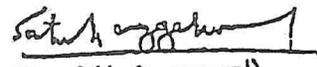
- (i) At the stage of consideration of proposals for TOR in respect of the projects involving forestland, the project proponents would submit a credible proof in support of the fact that they have already submitted their application to the concerned Competent Authority for diversion of the forestland involved in the project.
- (ii) At the stage of consideration of proposals for EC in respect of projects involving forestland, the project proponent would inform the respective EACs about the status of their application for forestry clearance along with necessary supporting documents from the concerned Forest Authorities. It will clearly be informed to the EAC whether the application is at the State level or at the Central level. The EAC will take cognizance of the involvement of forestland and its status in terms of forestry clearance and make their recommendations on the project on its merits. After the EAC has recommended the project for environmental clearance, it would be processed on file for obtaining decision of the Competent Authority for grant of environmental clearance. In the cases where the Competent Authority has approved the grant of environmental clearance,

the proponent will be informed of the same and a time limit of 12 months, which may be extended in exceptional circumstances to 18 months, a decision on which will be taken by the Competent Authority, will be given to the proponent to submit the requisite stage-I forestry clearance. The formal environmental clearance will be issued only after the stage-I forestry clearance has been submitted by the proponent.

- (iii) In the eventuality that the stage-I forestry clearance is not submitted by the proponent within the prescribed time limit mentioned at para (ii) above, the proposal for environmental clearance will stand rejected and the entire process of obtaining environmental clearance will have to be initiated de-novo as per the procedure prescribed under EIA Notification, 2006.

4. The requirement of information / data / documents for such projects as specified in office memorandum no. J-11013/41/2006-IA.II(I) dated 26.4.2011 will, however, continue to be completely followed.

This issues with the approval of the Competent Authority.

  
(Dr. S.K. Aggarwal)  
Director

To

1. All the Officers of IA Division
2. Chairpersons / Member Secretaries of all the SEIAAs/SEACs
3. Chairman, CPCB
4. Chairpersons / Member Secretaries of all SPCBs / UTPCCs

Copy to:-

1. PS to MEF
2. PPS to Secretary (E&F)
3. PPS to SS(JMM)
4. Advisor (NB)
5. Website, MoEF
6. Guard File

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**Detailed Report on the complaint made by Shri. Vakkanti Koteeswar Rao, Komarikunta Village, Palakaveedu Mandal, Suryapet District, Telangana State, seeking cancellation of Environmental Clearance and Forest Clearance of Bhananipuram Limestone mine (ML: 183.11) with production capacity of 0.3 million TPA to 2.3 million TPA of limestone by M/s Deccan Cements Ltd., located at Ravipahad Village, Nereducharla Mandal, Nalgonda District.**

In connection to the above topic, the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India, vide F.No.11-193/2017-FC dated 19.01.2018, has directed the Regional Office (South Eastern Zone), Chennai to inspect the area in the light of the complaint submitted by Shri Vakkanti Koteeswar Rao and to submit a detailed report on the matter. As per the direction of the Addl. PCCF(C), Regional office (SEZ), Chennai, the undersigned visited the mining site in question, falling under Suryapet Forest Division, Telangana on 12<sup>th</sup> March, 2018 accompanied by the District Forest Officer, Suryapet District and the representatives of M/s Deccan Cements Ltd. The details connected with the allegations made in the complaint letter were ascertained from the officials of M/s Deccan Cements Ltd. and the local forest officials. On 13<sup>th</sup> March, 2018, the Senior Vice President of Deccan Cements Ltd. submitted his written comments on these allegations vide DCL: ML-3.GRR:2017-18/425 dated 13.3.2018 (Annexure-1) along with additional information in the form of a brief note on Mr. Vakkanti Koteeswar Rao vide DCL:ML-3:GRR:2017-18/426 dated 13.3.2018 (Annexure-2), in an attempt to indicate the possible reasons for the present complaint. On 13<sup>th</sup> March, 2018, at Nalgonda, details on the were ascertained from the complainant in his letter dated 26.10.2015 and an opportunity was given to him to submit additional documentary evidence, if any, in support of the allegations, but none anew was submitted by him.

**The findings on the allegations are detailed hereunder:**

**1. Reference: Para 1 of the complaint dated 26.10.2014**

1.1. It is alleged that the Project Proponent (PP), i.e, Deccan Cements Limited did not obtain certificate from the District Mining Officer duly declaring non-availability of mine/ore in the non-forest area near the project site and that they did not produce the mining plan duly approved by Indian Bureau of Mines (IBM), Nagpur, while applying for Stage-I Forest Clearance.



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1.2. As per records, the PP has obtained Stage-I Forest Clearance (FC) in respect of mining lease 3 (ML3) over an area of 183.11 ha. from the MoEF&CC on 21.02.2012 and Stage-II final FC on 13.09.2013. As reported by the Project Proponent, the mining plan was approved shortly thereafter by the IBM, Nagpur, on 10.10.2013 and the modification in the mining plan was approved by IBM on 09.02.2015 (Annexure-3). The PP did not have the IBM approved mining plan while obtaining the Stage I and II Forest Clearances. However, grant of FC in respect of ML 3 over 183.11 ha. by the Ministry vide letter dated 13.09.2013 presupposes that competent expert authority in the Ministry had already examined the issues/documents relevant to the proposal and arrived at the considered decision of granting FC. Regarding certificate from the DMO declaring non-availability of mine/ ore in the non-forest area near the project site, the PP has submitted a copy of letter no. 484/M2/2007 dated 07.09.2011 from the Asst. Director of Mines & Geology, Miriyalguda, enclosing a report on the above aspect (Pages 44-47 of Annexure-1). As per records, Stage-I Forest Clearance (FC) in respect of mining lease 3 (ML3) was issued later, on 21.02.2012. There is very likelihood that this report was considered before issuing Stage I FC and hence this allegation appears to be weak.

1.3. It is alleged by the complainant in Para1 (a) that the Environmental Clearance (EC) dated 18.10.2007 is invalid since the Project Proponent (PP) has violated the Ministry's guidelines dated 09-09-2011 as they did not submit mining plan approved by the IBM and did not obtain Stage-I Forest Clearance, by the time the EC was issued. It is apt to mention here that the guidelines of a later date shall not invalidate the EC granted on a prior date on the ground of non-compliance. It is seen that the Ministry's letter dated 18.10.2007 conveyed grant of EC in respect of ML 3 over 183.11 ha with a production capacity of 0.3 million TPA, subject to fulfilling the following specific conditions viz. (i) EC is subject to obtaining FC for diversion of forest land under Forest Conservation Act, 1980 and (ii) EC is subject to obtaining approval from IBM, Nagpur for mining plan or for progressive mining plan. Grant of EC presupposes that competent expert authority in the Ministry had already examined the issues/documents relevant to the case and arrived at the considered decision of granting EC; in the instant case, subject to the above mentioned conditions.

2. Reference: Para 2 of the complaint dated 26.10.2014

2.1. The complainant has alleged that the Project Proponent has hidden certain information under Appendix I Col. 3 Environmental Sensitivity Areas. He emphasized that Janpahad Dargah is located very near to the mining lease 3 which fact was not mentioned

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under cultural and other related values by the Project Proponent in Form-I, Appendix-I, while applying for EC. The complainant has alleged that the above set of information was suppressed in EAC report too to get the EC. Grant of EC presupposes that competent expert authority in the Ministry had already examined the issues/documents relevant to the instant case and arrived at the considered decision of granting EC indicating that the missing information might have been subsequently collected or the related concerns answered, leading to the grant of EC. However, since the matter relates to grant of EC which has been dealt by the MoEF&CC directly, if desired, it may be further examined by the concerned wing of MoEF&CC. In respect of Janpahad Dargah, the PP has pointed out that the Director, Archaeology and Museums Department, Government of Telangana in his letter No.SI/609/2017 dated 30.6.2017 (Page 42 of Annexure-1) addressed to the Member Secretary, Telangana State Pollution Control Board, conveyed that "Janpahad Dargah, located at Bhavanipuram, Ravipahad Village, Palakaveedu Mandal, Suryapet District is not a protected monument of the department". During site inspection, the Dargah was visited and was found to be located close to the Mining lease 3 (about 1-2 Km.). The officials of M/s Deccan Cements Ltd. informed that they are carrying out mining with sophisticated technology whereby the damages due to blasting will not affect any structure located at such a distance. They have also reiterated that they are mining very close (at a distance of less than 100 mtr.) to their own cement plant and also adjacent to the existing road without causing any damages to the road or the cement factory. In this regard, the certified copy of the EC compliance report in Annexure-9 may also be referred to. In the written statement dated 13-03-2018 on the allegations, the PP has stated that though there are other companies operating adjacent to the said Dargah, the complainant has chosen to complain against their company and claimed it to be a result of his vengeance since the company had rejected his applications for grant of contract works in 2016.

3. Reference: Para 3 (a) & 3 (b) of the complaint dated 26.10.2014

As mentioned in the Para, the complainant has filed a case with the National Green Tribunal (Southern Zone), Chennai against Bhavanipuram Limestone mine (ML-3:183.11) on 24.2.2016 (Case No.33/2016). The matter is still sub-judice.

4. Reference: Para 3(c) & 3(d) of the complaint dated 26.10.2014

The complainant has alleged that his objections against the project & against the Public Hearing (PH) dated 15.7.2016, preferred by him in Telugu language was not translated and that the minutes of the PH recorded by the Environmental Engineer (FAC) of



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Telangana State Pollution Control Board did not disclose the contents of his objections. It was informed by the PP that the objections were translated by TSPCB in to English (Annexure-4) but it is not clear whether the translated version was circulated and discussed adequately in the PH. It is seen that the minutes of the PH includes his objection to the project though without details. Since the allegation pertains to the PH for grant of EC, which matter is directly dealt with by the MoEF&CC, if required, the matter may be further examined by the concerned wing of MoEF&CC.

5. Reference: Para 3(e) & 3(f) of the complaint dated 26.10.2014

The complainant has alleged that based on the oral information of the Environmental Engineer, Regional Office, Nalgonda, he was arrested by the Sub-Inspector of Police, Neraducharla at 6.00 A.M. on 15.7.2016 i.e. the day of Public Hearing to prevent his participation in it. He has also informed that he filed a complaint before the Telangana Human Rights Commission on his arrest against Police officials and the Vice President of M/s Deccan Cements Ltd., Bhavanipuram vide Case No. HR.No.344/2017. Reportedly, the case is still pending. However, the report of the Sub-Inspector of Police concerned, translated from Telugu language (Annexure-5) reveals that the complainant was arrested by the Police on 15.7.2016 for instigating the public and a case was registered under Section 151 of Cr.PC. The complainant was subsequently released after recording his statement and he could not participate in the Public Hearing. The PP has stated that they were not aware of the above incidents.

6. Reference: Para 3(g) & 3(h) of the complaint dated 26.10.2014

The complainant has alleged that the EIA report prepared by the PP was recommended without scrutiny by the State Government. The EIA report was prepared by the PP as required and the State Government's recommendation is deemed to be a 'considered decision' till contrary is established, and no such proof was submitted by the complainant. It is alleged in Para 3(h) that the PP i.e. M/s Deccan Cements Ltd. has violated instruction No.6 for the meeting of the reconstituted Expert Appraisal Committee (EAC) dated 24-25 October, 2016, implying that information on heritage site, rivers, water bodies etc., were not covered in their EIA report. In this connection the PP has stated that all such details including the presence of the Dargah was clearly indicated in a map for a radius of 10 Km. of the proposed mining lease site. The fact that EIA was accepted leading to grant of EC in the instant case, presupposes that it was a 'considered decision' by the competent expert authority in the Ministry. Since the matter relates to EC which has been

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dealt by the MoEF&CC directly, if desired, it may be further examined by the concerned wing of MoEF&CC.

7. Reference: Para 3(i) of the complaint dated 26.10.2014

The complainant has alleged that the Project Proponent i.e. M/s Deccan Cements Ltd. has not complied with condition No.4 and 40 of the TOR issued by the MoEF&CC vide letter No. J-11015/375/2015-IA.II(M) dated 8.1.2016. Condition No.4 of the TOR is that 'all corner coordinates of the mining lease area superimposed on a high resolution imagery/toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an imagery of the proposed area shall clearly show the land use and other ecological features of the area (core and buffer zone)'. In this connection, the PP has pointed out that the matter under consideration was grant EC for enhancing production to 2.3 M TPA of limestone from ML 3, which area was already granted with EC for 0.3 M TPA in 2007, meaning that the mining lease area was already established. Condition No.40 is that 'details of litigation pending against the project if any, with directions/ order passed by the Court of law against the project should be given'. As per records, the PP has not indicated in the application the litigation pending against the project i.e., the NGT case no 33/2016. However, the PP intimated that no direction or order was passed by any Court of law against the project at the time of application. Here again, grant of EC presupposes that competent expert authority in the Ministry had already examined these issues/documents and arrived at the considered decision of granting EC. Since the above matter pertains to issue of TOR which has been dealt by the MoEF&CC directly, if desired, it may be further examined by the concerned wing of MoEF&CC.

8. **Other information:**

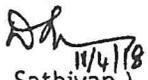
8.1. The complaint letter submitted to the Ministry by Shri Vakkanti Koteeswar Rao is dated 26.10.2015 but it is seen that he has mentioned about events that have happened on a later date in 2016 like public hearing, etc. Hence the date of complaint is wrong. The complainant has stated that it was an inadvertent mistake.

8.2. During site inspection it was observed that M/s Deccan Cements Ltd. is operating mine lease 2 as well as mine lease 3 at present. As per records, the PP obtained EC in respect of ML 3 over 183.11 ha for a production capacity of 0.3 million TPA of limestone in 2007 and subsequently obtained another EC on 05.01.2017 for enhancing the production capacity to 2.3 Million TPA. Records show that the PP has not started operations in ML3

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until final FC over the 183.11 ha was obtained in 2013, approval to the mining plan by IBM was obtained in October 2013 and approval to the modification in the mining plan was obtained from IBM in 2015. It appears that the PP started operations in ML3 during 2016. The Report of Monitoring by the APCCF (Central) dated 28.11.2013 in respect of ML 3 recorded that 'mining is yet to commence' and the Report of Monitoring by the DCF (Central) dated 26.4.2016 and 27.4.2016 has recorded that 'the area is recently opened up and approximately 10 ha. of forest land out of 183.11 ha. diverted has been opened up'. Both the reports mention that no violation was seen or reported during the monitoring (Annexure-6 & 7 respectively). Subsequently, the PP obtained a fresh EC from the MOEF&CC on 05.01.2017 in respect of the same ML3 area for enhancing production to 2.3 Million TPA. During the site visit by the undersigned on 13.03.2018 no violation in respect of ML 3 was reported by the state Forest department officials. An updated self-compliance report (as on 13-03-2018) to the FC conditions submitted by the PP is enclosed for reference (Annexure-8). A copy of the latest certified compliance report dated 4<sup>th</sup> & 5<sup>th</sup> May 2016 on the EC conditions, is enclosed for ready reference (Annexure-9); this does not report any serious non-compliance by the PP. During site inspection (on 12.03.2018) it was found that the non-compliance to FC conditions, pointed out in the DCF(C)'s monitoring report is yet to be addressed satisfactorily, mainly by the Forest Department. It is seen that though more than Rupees One Crore was collected from the PP for various interventions viz. roadside plantation; plantation on the 1<sup>st</sup> bench; fencing, protection and afforestation of safety zone area; Gap planting and SMC works, the progress of works is not appreciable.

8.3. It was informed by the complainant that he has subsequently submitted further complaint against the PP/project to the State Government and that the same is pending with the State Government.

  
(D. Sathiyar)  
Conservator of Forests (Central)

**Enclosure:**

1. Annexure 1 (1 to 49 pages)
2. Annexure 2 (1 to 13 pages)
3. Annexure 3 (1 to 4 pages)
4. Annexure 4 (1 page)
5. Annexure 5 (1 page)
6. Annexure 6 (1 to 7 pages)
7. Annexure 7 (1 to 7 pages)
8. Annexure 8 (1 to 5 pages)
9. Annexure 9 (1 to 12 pages).

F. No. 8-85/2010-FC  
Government of India  
Ministry of Environment and Forests  
(F.C. Division)

ANNEXURE-14-A

(82)

Paryavaran Bhawan,  
CGO Complex, Lodhi Road,  
New Delhi - 110003.  
Dated: 13<sup>th</sup> September, 2013

To,

The Special Secretary to Government,  
Environment, Forests, Science & Technology Deptt.,  
A.P. Secretariat,  
Hyderabad.

**Sub:** Diversion of 183.11 hectares of forest land in favour of M/s. Deccan Cement Ltd., Hyderabad for their limestone mining project located in compartments No. 26 & 27 of Saidulnama Reserved Forest of Nalgonda Forest Division in Nalgonda district of Andhra Pradesh.

Sir,

I am directed to refer to Government of Andhra Pradesh's Letter No. 7729/FOR.I (1)/2010 dated 20.10.2010 on the above mentioned subject, wherein prior approval of the Central Government for the diversion of 183.11 hectares of forest land in favour of M/s. Deccan Cement Ltd., Hyderabad for their limestone mining project located in compartments No. 26 & 27 of Saidulnama Reserved Forest of Nalgonda Forest Division in Nalgonda district of Andhra Pradesh was sought, in accordance with section 2 of the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted under section-3 of the afore-mentioned Act, stage-I approval for diversion of the said forest land was accorded by the Ministry vide its letter of even number dated 28<sup>th</sup> February 2012 read with corrigendum of even number dated 13<sup>th</sup> September 2013 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the stage-I approval and has requested the Central Government to grant final approval.

2. In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government of Andhra Pradesh vide letter No. 7729/FOR.I (1)/ 2010 dated 15<sup>th</sup> December 2012 and No. 7729/FOPR.I (1)/2010 dated 20<sup>th</sup> June 2013 and by the user agency vide their letter No. DCL: FOR: 07/2013 dated 9<sup>th</sup> July 2013, approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 183.11 ha. forest land in favour of M/s. Deccan Cement Ltd., Hyderabad for their limestone mining project located in compartments No. 26 & 27 of Saidulnama Reserved Forest of Nalgonda Forest Division in Nalgonda district of Andhra Pradesh, subject to fulfilment of the following conditions:

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- (i) Legal status of the diverted forest land shall remain unchanged;
- (ii) Compensatory afforestation over the non-forest land equal in extent to the forest land being diverted shall be raised and maintained by the State Forest Department from funds realised from the user agency;
- (iii) The non-forest land which is transferred and mutated in favour of the State Forest Department for the purpose of compensatory afforestation, shall be declared as Reserved Forest under Section-4 or Protected Forest under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act. The Nodal Officer, Forest (Conservation) Act, 1980, Government of Andhra Pradesh shall report compliance and submit an original copy of Notification to be issued by the State Government in this regard, within six months to this Ministry;
- (iv) The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation, at the current wage rate, to the State Forest Department;
- (v) The State Government shall implement the scheme prepared for 12 ha. plantation all along the Janpahad - Ravipahad road on both sides with 50 Mts width which is within the mining lease area from funds realised from the user agency;
- (vi) The State Government shall implement the scheme prepared for plantation in the 1<sup>st</sup> bench of the mined out area over an extent of 6 Ha (8.5 mts x 7200 Rmt ) from funds already realised from the State Government;
- (vii) The user agency shall ensure strict adherence to the prescribed top soil management;
- (viii) The State Government shall realise from the user agency the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India and transfer the same to the ad-hoc CAMPA under intimation to this Ministry;
- (ix) The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
- (x) The User Agency either himself or through the State Forest Department shall undertake fencing, protection and afforestation of the safety zone area (7.5 meter strip all along the outer boundary of the area identified to undertake mining), at the project cost;
- (xi) The User Agency either himself or through the State Forest Department shall undertake afforestation on degraded forest land, one and half time in extent to the area used for safety zone;
- (xii) The period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development & Regulating) Act, 1957, or Rules framed there under, subject to a maximum period of 30 years;
- (xiii) User agency either himself or through the State Forest Department shall undertake gap planting and soil & moisture conservation activities to restock and rejuvenate the degraded open forests (having crown density less than 0.4), if any, located in the area within 100 m. from outer perimeter of the mining lease;

9/12/09/2012

- (xiv) The user agency shall undertake de-silting of the village tanks and other water bodies located within five km from the mine lease boundary so as to mitigate the impact of siltation of such tanks/water bodies, whenever required;
- (xv) The user agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, Government of Andhra Pradesh and the Addl. Principal Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (Southern Zone), Bangalore. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the user agency, the Nodal Officer or the Addl. Principal Chief Conservator of Forests (Central) may direct that the mining activities shall remain suspended till such time, such reclamation activities are satisfactorily executed;
- (xvi) No labour camp shall be established on the forest land;
- (xvii) The user agency shall provide firewood preferably alternate fuel to the labourers and the staff working at the site so as to avoid any damage and pressure on the adjacent forest areas;
- (xviii) The boundary of the mining lease and safety zone shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar;
- (xix) The forest land shall not be used for any purpose other than that specified in the proposal;
- (xx) The State Government shall ensure reclamation of the forest land located in their existing mine. Mining in the forest land proposed for diversion shall be allowed only after the work for reclamation of the mined out area in their existing mine is initiated and the State Forest Department shall monitor the progress of reclamation works;
- (xxi) Mining may be restricted in the first phase to the area south of road connecting Janapahad-Ravipahad villages. In addition to the normal safety zone, a safety zone of 50 meter width fenced with chain link fence, from the road on the mine side may also be maintained;
- (xxii) Efforts may be made by the user agency to obtain consent of the residents of the Ravipahad village and construct an alternate road to the north of the proposed mining lease after obtaining necessary approvals. Permission for mining in the 50 m safety zone, the existing road and any area to the north of the existing road, can be considered, after the alternate road is formed;
- (xxiii) Any other condition that the Southern Regional Office of this Ministry, Bangalore and State Government of Andhra Pradesh may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife;

22/12/19/12/20

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- (xxiv) The user agency shall submit annual report on status of compliance to conditions stipulated in this approval to the concerned Regional Office of this Ministry and the State Government of Andhra Pradesh;
- (xxv) The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.

Yours faithfully,

*sd/*

(H.C. Chaudhary)

Assistant Inspector General of Forests

Copy to:

1. Principal Chief Conservator of Forests, Andhra Pradesh, Hyderabad.
2. Nodal Officer, Office of the PCCF, Andhra Pradesh, Hyderabad.
3. The Addl. Principal Chief Conservator of Forests (Central), Regional Office (Southern Zone), Bangalore.
- ✓ User Agency.
5. Monitoring Cell, FC Division, MoEF, New Delhi.
6. Guard File.

*sd/ 11/9/2017*

(H.C. Chaudhary)

Assistant Inspector General of Forests

F. No. 8-85/2010-FC  
Government of India  
Ministry of Environment and Forests  
(F.C. Division)

(86)

Paryavaran Bhawan,  
CGO Complex, Lodhi Road,  
New Delhi - 110003.

Dated: 13<sup>th</sup> September, 2013

To,

The Special Secretary to Government,  
Environment, Forests, Science & Technology Deptt.,  
A.P. Secretariat,  
Hyderabad.

Sub: Diversion of 183.11 hectares of forest land in favour of M/s. Deccan Cement Ltd., Hyderabad for their limestone mining project located in compartments No. 26 & 27 of Saidulnama Reserved Forest of Nalgonda Forest Division in Nalgonda district of Andhra Pradesh.

Sir,

I am directed to refer to this Ministry's letter of even number 21<sup>st</sup> February 2012 on the above-mentioned subject wherein this Ministry accorded in-principle approval in accordance with section 2 of the Forest (Conservation) Act, 1980 for diversion of 183.11 hectares of forest land in favour of M/s. Deccan Cement Ltd., Hyderabad for their limestone mining project located in compartments No. 26 & 27 of Saidulnama Reserved Forest of Nalgonda Forest Division in Nalgonda district of Andhra Pradesh, and to say that in view of clarifications about compliance to conditions stipulated at Sl. No. (vi) (a), (vi) (c) and (vi) (d) in para 2 of the above-said in-principle approval furnished by the State Government, the conditions stipulated at Sl. No. (vi) (a), (vi) (c) and (vi) (d) in para 2 of the above-said in-principle approval are hereby deleted.

Yours faithfully,

Sd/-

(H.C. Chaudhary)

Assistant Inspector General of Forests

Copy to:

1. Principal Chief Conservator of Forests, Andhra Pradesh, Hyderabad.
2. Nodal Officer, Office of the PCCF, Andhra Pradesh, Hyderabad.
3. The Addl. Principal Chief Conservator of Forests (Central), Regional Office (Southern Zone), Bangalore.
- ✓ 4. User Agency.
5. Monitoring Cell, FC Division, MoEF, New Delhi.
6. Guard File.

13/9/13

(H.C. Chaudhary)

Assistant Inspector General of Forests



Annex-15 (877)

